

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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5446

FILED THROUGH:

Sb

Archana yadav

Shivani chawla

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay

Rhythm

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 40- M/s Smitz Market

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 23.08.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

OA NO. 622/2024

IN THE MATTER OF:

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 40, M/S SMITZ MARKETING**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Smitz Marketing, the Respondent No. 40, in compliance with the direction dated 27.02.2025 passed by this Hon'ble Tribunal, wherein the recently added industries in the Barhi Industrial Area matter were directed to file their objections to the Joint Committee Report dated 03.01.2025.
2. That at the outset, it is submitted that the observations in the Joint Committee Report (hereinafter "the Report") do not correctly reflect the compliance status of the Answering Respondent's unit. Certain findings in the Report appear to be based on assumptions and outdated assessments, rendering them inconsistent with the Answering Respondent's current operational realities.

3. That the Answering Respondent, M/s Smitz Marketing, located at Plot No. 522A, HSIIDC, Barhi, Phase-II, Sonipat, Haryana, is involved in the process of dyeing. The facility operates in full compliance with environment regulations prescribed by the Haryana State Pollution Control Board (HSPCB). The unit maintains proper and adequate Effluent Treatment Plant (ETP) facilities with flow meters and maintains logbooks for fresh water, trade effluent generated, treated, and production data. The treated water is discharged into the HSIIDC sewer & CETP for final treatment.
4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT:**
 - 4.1. That the Answering Respondent submits that an inspection was conducted on 08.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB), alleging non-compliance on certain grounds of non-compliance.
 - 4.2. That it is submitted that all of the issues as in the Joint Committee Report were also raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the latest detailed and reasoned response to the HSPCB

Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That during the inspection on 08.08.2024 by the joint team of CPCB and HSPCB, it was noted that the ETP was under maintenance. The dyeing process was not operational on the day of inspection; however, non-polluting processes such as weaving were active. It is important to note that there was no water at the inlet and only still water was present at the outlet of the storage tank during this period. The ETP was being cleaned by diluting water with hard sludge and transferred directly to the sludge bed, which the officers observed. The samples taken by the officers from the still water at the outlet, which led to a rise in parameters, were not reflective of normal operating conditions.
- 4.4. That the Answering Respondent conducted timely self-analysis and observed that the parameters were within limits. The high reduction in pollution parameters as indicated in the Show Cause Notice is not indicative of dilution with freshwater but a consequence of advanced treatment technology and the specific nature of the processes involved, which require a 4-stage washing process for polyester yarn. This process naturally results in diluted effluent. The Answering Respondent has implemented a Chemical Management System using non-toxic, eco-friendly ZDHC-approved chemicals, optimizing resource utilization and reducing pollution loads in wastewater.
- 4.5. That the Answering Respondent has implemented color coding in the PETP for the purpose of pipeline identification of treated, untreated, and utility water systems. The process flow diagram demonstrating

the design and treatment stages supports the efficiency and compliance of our operations. There has been no dilution in the process; the water used was solely for the removal of hard sludge, which is not covered under the normal process.

- 4.6. That the Answering Respondent has deposited a performance security fee of Rs. 2,00,000 and a water testing re-sampling fee of Rs. 4,500 to demonstrate its commitment to compliance. In fact, thereafter, a re-visit and re-sampling has been conducted on 25.07.2025.
- 4.7. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families. The answering respondent is a key contributor to the textile industry, and any undue penalties or restrictions would harm not only the unit but also suppliers, vendors, and small businesses that rely on its operations.
- 4.8. That in view of the above submissions, the Answering Respondent also prayed that the allegations in the Show Cause Notice be reconsidered, as they were based on incorrect assumptions and lacked substantive evidence. The Respondent requested that its compliance measures be duly recognized and that it be granted an opportunity for re-inspection with independent verification to conclusively establish adherence to environmental norms, which was in fact done on 25.07.2025. The Answering Respondent reiterated its commitment to

upholding all regulatory standards and sought a fair and just resolution of the matter.

5. That the Answering Respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
6. The Answering Respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 40- M/s Smitz Market
8A, Sagar Apartments, 6-Tilak Marg,
New Delhi-110001.
Mob.: 9888884445

Date: 23.08.2025
Place: New Delhi

E-mail: siddharth.batra@satramdass.com
Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati ...Applicant

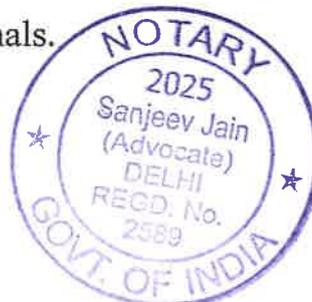
Versus

State of Haryana & Ors. ...Respondents

AFFIDAVIT

I, Harish Kumar Johar S/o Sharwan Kumar, aged about 54 years R/o C-7/77-78, Sector-8, Rohini, Delhi-110085, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 40, M/s Smitz Marketing, having its office at 522-A, Phase-II, Barhi, HSIIDC, Sonapat, Haryana, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply are true copies of its originals.



For SMITZ MARKETING
Harish Kumar Proprietor

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at Delhi on this 26 day of FEB, 2025.

26 FEB 2025

For SMITZ MARKETING

Sanjeev Jain
Proprietor

DEPONENT



ATTESTED

SJ
Notary Public Delhi

26 FEB 2025



SMITZ MARKETING

INDIGO

8

Manufacturers & Suppliers Of : All Kinds Of Sewing Threads
Registered Office : 41 Pitampura Village, New Delhi-110034
Sale Depot : 1043/9, Govind Puri, Kalkaji, New Delhi-110019 Ph.: 011-41092391
1056, Basement, Vats Market, Dundaheera, Gurgaon, Haryana, Ph.: 0124-4218484
Works : 522-A, HSIIDC, Barhi, Phase-II, Sonapat, Haryana, Ph.: 0130-2982522
GSTIN NO. DELHI : 07AGMPK4653K1ZZ GSTIN NO. HARYANA : 06AGMPK4653K1Z1
email : info@smitz.in



ANNEXURE R-1

To

The Regional Officer
Haryana State Pollution Control Board
Sonapat

Subject:- Reply to show notice for Closure under section 33-A of water Act,1974,prosecution action under section 43/44 of water Act,1974, revocation of consent u/s 27 of the water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act,1981 and imposing environmental compensation as per order dated 22.12.2021.

Dear sir,

With reference to the letter no HSPCB/SR/2025/2644 dated 02.01.2025 received on dated 16.01.2025, it is mentioned that we agree to the statement that the unit was inspected on 08.08.2024 by the joint team of CPCB and HSPCB. We approve that our unit is involved in the process of dyeing.

Though, at the time of inspection some discrepancies were observed that has been fulfilled below:-

1. It is mentioned that as we have agreed upon the fact that our unit was visited by the team consisting one male and one female respectively. Our ETP was under maintenance by that time, it was observed by the officers too. The dyeing process was not functional that day but the non polluting process i.e. weaving was undergoing. The plant was inspected by the officers, there was no water present at the inlet, and only the still water was present at the outlet of storage tank. The ETP was getting clean by diluting water with hard sludge and it was directly transferred to the sludge bed. But, the officers took the samples from the still water at the outlet that led to rise in parameters. Further, it is mentioned that we have already made timely self analysis and observed that the parameters were within limits. The copy of the same has been enclosed.

*We have made the color coding applicable in the unit, to highlight the pipes according to the effluent process chart; the same has been placed on the ETP.

Received
Summary
25/11/25
HARYANA STATE POLLUTION
CONTROL BOARD
Plot-1, Sector-15, Part-II
SONEPAT-131001(HR.)

So, in this regard the reply to the discrepancies:-

Firstly, the samples for analysis have been taken from the still water and secondly that's the main reason for unstable parameters, there has been no dilution in the process, only the water was used to remove the hard sludge that's not covered under the process.

Furthermore, we have deposited performance security fee amounting to Rs. 2,00,000/- vide transaction no1801BBD03584 dt 18.01.2025 in favor of Haryana State Pollution Control Board Panchkula. We have also deposited water testing Re-sampling fee for Rs. 4500/- vide transaction no 1801B0D09115 Dt 18.01.2025 (copy enclosed).

Concluding the above, it is requested that re-visit and re-sampling must be conducted.

Thank you

Yours faithfully

For Smiths Marketing


Authorized Signatory

Encl:- Copy of Self Analysis Report

Copy of receipts Rs. 200000+4500/-

H

Transferred To
Hspcb Fee

₹2,00,000

Transferred successfully on Jan 18th, 2025, 6:32 PM

Transaction ID **1801BBD03584**

Transfer type **IMPS**

To **PUNJAB NATIONAL BANK**

Account Number **4916000100007912**

IFSC Code **PUNB0491600**

From **YES BANK**

From Account **070363200000510**

H

Transferred To
Hspcb Fee

₹4,500

Transferred successfully on Jan 18th, 2025, 6:11 PM

Transaction ID **1801B0D09115**

Transfer type **IMPS**

To **PUNJAB NATIONAL BANK**

Account Number **4916000100007912**

IFSC Code **PUNB0491600**

From **YES BANK**

From Account **070363200000510**

No. HSPCB/SR/2025/ 2644

Dated: 2/1/25

To

M/s SMITZ MARKETING,
 PLOT NO 522A PH II HSIIDC BARHI,
 District Gannaur, Sonipat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 08.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Dyeing having CTO valid upto 30.09.2026.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. Freshwater tap was found open in the tube settler of the ETP after flash mixing tank which was providing flow at the outlet.
2. Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	Inlet samples not collected as inlet pump was under maintenance during inspection	8.7	6.0-9.0	Non-Complying (Dilution)
BOD (mg/l)		5	500	
COD (mg/l)		31	1400	
TSS (mg/l)		12	1500	
TDS (mg/l)		860	2100	
Sulphides (mg/l)		6	1	
Phenolic compound		1.85	1	

3. Non-Complying w.r.t consented discharge norms for Sulphide (6 mg/l against 1 mg/l) & phenolic compounds (1.85 mg/l against 1 mg/l).

Therefore, you are hereby directed to show cause & explain within 15 days as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated:


Regional Officer,
Sonepat Region.
Rv

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

1
Regional Officer,
Sonepat Region.

(2644)

M/S SMITZ MARKETING,

Plot No. 522 A, Phase - II, HSIDC, Bahi;

Dist - Gurgaon, Sonapat

Haryana. (131101)

5459



Handwritten scribbles

0130-2236119
HARYANA STATE POLLUTION
CONTROL BOARD
Plot-1, Sector-15, Part-II
SONEPAT-131001 (HR)

Submission of Reply dt. 21.04.2025

Date 28.04.2025

To

The Regional Officer

Haryana State Pollution Control Board

Sonipat

Subject: Submission of Reply to Show Cause Notice No. HSPCB/SR/2025/659 dated 21.04.2025 – in regard to Reference: Show Cause Notice issued to M/s Smitz Marketing, Plot No. 522A HSIIDC, Phase-II, Barhi, District Sonipat Haryana.

Dear Sir,

With due respect, I on behalf of M/s Smitz Marketing, Plot No. 522A, Phase-II, HSIIDC Industrial Area, Barhi, District Sonipat, humbly submit the following in response to the Show Cause Notice No. HSPCB/SR/2025/659 dated 21.04.2025, received dt. 21.04.2025 through registered e-mail as: -

1. That we acknowledge and confirm that our unit was inspected by the Joint Committee of CPCB and HSPCB on 08.08.2024 in reference to OA No. 622/2024. The unit is engaged in finishing of Dyed Yarn (Polyester Yarn) followed by washing and dyeing which is water polluting in nature and covered under red category of consent management of the Board dated 04.12.2020 and the unit has obtained CTO to our unit vide No. 30439354 dated 13.12.2022 for the period 01/10/2022- 30/09/2027 and during the said visit, the effluent samples were collected and observations were noted.

2. That our unit has always maintained a proactive approach towards compliance with environmental laws and the directions issued by the Hon'ble Board. We have taken the observations seriously and have since taken steps for appropriate corrective and preventive action.

3. **In compliance with the directives, please find below our point-wise submission and supporting documentation: -**

[A] we are submitting original Affidavit A notarized affidavit confirming that the unit does not have any separate or parallel connection to the storm water drainage system is enclosed.

Annexure-I

[B] **Borewell Details:** There is no Borewell install in the unit, we have use only HSIIDC water Bill copy enclosed 6 Months.

Annexure-II

[C] **Water Balance Chart:** A water balance chart indicating raw water consumption, usage across various processes, and the source of water procurement is enclosed.

Annexure-III

[D] **NOC from HWRA: Not Applicable** in this case because we have use HSIIDC water only.

[E] **Raw Materials and Production data:** The list and documents for raw material has been enclosed and Comprehensive details of finished goods (with quantities) along with GSTR-1 and GSTR-2 statements for the last 6 months are attached.

Annexure-IV

[F] **PETP Logbook:** PETP operation logbook covering chemical/electricity consumption and treated effluent records, along with relevant purchase and servicing bills, are submitted herewith.

Annexure-V

[G] **Hazardous Waste Disposal:** Copy of the valid agreement with M/s GEPIL for disposal of PETP sludge and corresponding manifests generated via HROCMMS portal for the past one year are enclosed.

Annexure-VI

[H] **Trade Effluent Quantum:** Updated data on actual trade effluent generation vis-à-vis the CTO capacity is provided. If required, we shall initiate the due process for capacity revision.

[I] **Water Conservation Measures:** Report detailing the implementation of CPCB textile charter recommendations, including water recycling and conservation initiatives, is enclosed.

1. we have installed Screen cum Oil and Grease Trap for cleaning and remove waste.
2. we have installed Blow air at all Corners and Mix well from Bottoms.
3. we have installed Automatic inlet and outlet pH meter.
5. There is no Salt use in the process.
6. There is no Soda Ash use in the process.
7. No cooling tower use at various stage
9. we reduced MLR@1/28.5 as per self-washing report.
10. We have installed TDS meter final PETP outlet line.

[J] **Treated Effluent Outlet:** Photographic evidence of the visible single outlet connected to HSIIDC manhole, located outside our unit premises, is enclosed for verification.

Annexure-VII

Further, it is mentioned that there has been issue regarding the PETP adequacy and dilution concerns, it is regarded that the unit has made colour coding at the PETP to show the accuracy and it is mentioned that none type of mischief like dilution is processed in the unit.

Moreover, there has been additional shortcomings fulfilled below: -

1. It is mentioned that we agree that the inspection was being held and the inlet pump of ETP was under maintenance, the same has been cleaned and maintained (photographs enclosed).

Annexure-VIII

2. It is mentioned that the freshwater tap was open in tube settler to clean the ETP, after its cleaning the freshwater tap was dismantled from that place (photographs enclosed).

3. It is clarified that the unit is complying under the prescribed norms, the same has been checked with timely assessments from the board's recognized lab, it is requested to conduct the sample for same.

Also, there has been no dilution made in the unit. Proper colour coding has been made at the PETP to showcase the reality.

1. **Regarding the PETP adequacy:** we have initiated a structural adequacy assessment through a government-approved technical institution and will submit the final report shortly.

2. Simultaneously, we are initiating re-sampling as per the HSPCB policy, and we have deposited the performance security fee amounting to Rs 200000/- vide IMPS Ref No. 1801BBD03584 online receipts dated 18.01.2025 and resampling fees amounting to Rs 4500/- vide IMPS Ref No. 1801B0D09115 online receipt dated 18.01.2025.

Annexure-IX- X

Also, there has been no dilution made in the unit. Proper colour coding has been made at the PETP to showcase the reality.

We assure that our unit remains committed to environmental protection, pollution prevention, and adherence to statutory norms under the Water and Air Acts. We are continuously upgrading our infrastructure and processes to meet the prescribed standards.

Prayer: In view of the above submissions and supporting compliance documents, we humbly request your kind office to consider our response as satisfactory and take the same on record.

We assure you of our utmost cooperation and timely compliance in all future matters as well.

Thanking you,

Yours faithfully,

For Smitz Marketing

[Authorised Signatory]

Enclosed: - Annexure 1 to X

For SMITZ MARKETING

Authorised Signatory

For SMITZ MARKETING

Authorised Signatory

Agreement Award



Indian-Non Judicial Stamp
Haryana Government



Date : 24/04/2025

Certificate No. TAX2025D6

GRN No. 131277000



Stamp Duty Paid : ₹ 101
(Rs. Only)

Penalty : ₹ 0
(Rs. Zero Only)

Seller / First Party Detail

Name: Smitz Marketing

H.No/Floor : X

Sector/Ward : X

LandMark : X

City/Village : X

District : X

State : X

Phone: 98*****06



Buyer / Second Party Detail

Name : Hspcb

H.No/Floor : X

Sector/Ward : X

LandMark : X

City/Village: X

District : Xx

State : X

Phone : 99*****99

Purpose : affidavit



The authenticity of this document can be verified by scanning this QrCode Through smart phone or on the website <https://egrash.haryana.gov.in>

AFFIDAVIT

I, Harish Kumar Johar, Proprietor of M/s Smitz Marketing situated at plot no.522 A HSIIDC, Barhi, Sonipat, do hereby solemnly affirm and declare as under: -

1. That I am the lawful Proprietor of the industrial unit operating under the name and style of M/s Smitz Marketing, situated at plot no.522 A HSIIDC, Barhi, Sonipat Haryana
2. That the said industrial unit is duly connected to the designated sewerage/drainage system as provided by the (HSIIDC).
3. That there exists no unauthorized, separate, or parallel connection from my industrial unit to the storm water drainage channel, nor has such a connection ever been established.
4. That I hereby undertake and affirm that no such unauthorized, separate, or parallel connection shall be made in the future to the storm water drainage system under any circumstances.
5. That in the event any such unauthorized connection is discovered at any time, I shall be solely and fully responsible for the same and shall be liable to face any legal, administrative, or penal action initiated by HSIIDC, the Haryana State Pollution Control Board (HSPCB), or any other competent authority in accordance with applicable laws, rules, and regulations.
6. That this Affidavit is being executed for submission to the Haryana State Pollution Control Board (HSPCB), Sonipat, as a formal declaration and undertaking with regard to the absence of any separate or parallel connection to the storm water drainage system from the aforesaid industrial unit.

2372
25/4/2025

For SMITZ MARKETING
Harish Kumar
DEPONENT
Proprietor

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing has been concealed therefrom.

Verified at Date.....



For SMITZ MARKETING
Harish Kumar
DEPONENT
Proprietor

ATTESTED
25/04/2025
NOTARY
Sonapat Distt. Sonapat

HSIIDC Industrial Estate, . Barhi, District: Barhi, 131101
Phone: +91-130-2474756 Fax: +91-

E-mail: estate.barhi@hsildc.org.in visit us at : http://www.hsildcesewa.org.in CIN:U29199HR1967SGC034545

Water / Sewerage Bill

Bill Date: 28/04/2025
Bill Amount:

Due Date: 13/05/2025
Amount payable after
due Date: ₹3552
(Amount in rupees)

Allottee Name.: SMITZ MARKETING

Unique No.	Bill Number	District	Estate	Cluster	Phase	Sector	Plot No	Plot Size(sq.m)
530665	Barhi/WBS/2025/MAR/594892	Sonpal	Barhi	Industrial Estate	II	-	522-A	1012

Bill Period		Meter Reading(Meter - Working)		Unit Consumed(Kl)	Rate	Water Charges(a)*
From	To	New	Old			
01/08/2024	31/03/2025	6453	2118	4335	11	47685

Sewerage Charges Water Close(WC)/Urinal (URI) (b)			Waste Water Charges (WWC)(f)			WWC on a/c of water from Borewell(ii) (if any)	Booster Pump Penalty Charges(d)	Arrears If Any(e)	Credit Amt.(f)	Payable Total Amt. Before Due Date (g)	Surcharge (h)	Payable Total Amount After due date(i)	
No.	Rate(Per Month)	Amt.	Unit	Rate	Amt.					(a+b+c+d+e-f)		(g+h)	
WC(i)	6	15	720	3034.5	9	27311							
Urinal(ii)	6	5	240				0						
Total Sewerage Charges(g)			960	Total Waste Water Charges c=(j+i)			27311	0	0	0	75956	7596	83552

Important Note: Notice in instruction are printed on reverse.

For and on behalf

- i. Please Pay the bill online at www.hsildcesewa.org.in
- ii. Kindly make timely payments to avoid disconnection
- iii. Cash payment will not be accepted
- iv. Flat rate charges shall be levied if the meter remains out of order for more than two months.

Report Date: Mon Apr 28 13:21:12

Authorized Signatory

For SMITZ MARKETING
Authorized Signatory

Water Procured from HSIIDC Supply

1. Grey Yarn Wind to Soft Package for Dyeing – No Water Usage.
2. Boiler Capacity 1.0/hr X 1000 ltr per Hr. Pressure Maintained 5 to 6.5 KG
(Runs on Customer Demand - Once a week, Boiler running time - 7Hrs/week).
3. Dyeing of Yarn Water used per day in dyeing Machines →

Mach No	Mach Capacity (KG)	Lots/Day	Mach Capacity/Day (KG)
3	50	2	100
4	16	2	32
5	16	2	32
6	13	2	26
7	18	3	54
8	48	2	96
9	48	3	144
11	7	3	21
12	32	3	96
		Total	601
		Litre/KG	28.59
		Water Utilised	17182.59

Used on Customer Demand (Appx Once a Week)

Mach No	Mach Capacity (KG)	Lots/Week	Mach Capacity/Day (KG)
1	360	1	360
2	272	1	272
		Total	632
		Litre/KG	24.3
		Water Utilised Per Week	15357.6

4. Drying of Dyed Yarn – No Water Usage.
5. Winding of Yarn on Cones & Tubes – No Water Usage.
6. Final Packaging of Finished Goods – No Water Usage.
7. No of Employees 20 (20 x 30 = 600 litre/ day)
8. Cleaning of machines/ flooring approx 300 litre / day

Total water utilised per day is 1166 + 17182 + 2560 + 600 + 300 = 21808 litre / day.

For  SMITZ MARKETING
Authorised Signatory

5467

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FORM GSTR-1

[See rule 59(1)]

Details of outward supplies of goods or services

Financial year	2024-25
Tax period	March

1	GSTIN		06AGMPK4653K1Z1
2	(a)	Legal name of the registered person	HARISH KUMAR JOHAR
	(b)	Trade name if any	SMITZ MARKETING
	(c)	ARN	AA060325073056E
	(d)	ARN date	02/04/2025

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS= B2B Regular							
Total	162	Invoice	1,08,97,995.70	5,73,545.37	3,68,773.02	3,68,773.02	0.00
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			0.00
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
7- Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS= B2C8 (Others)							

For SMITZ MARKETING

Authorised Signatory

IP Address: 152.56.65.37

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
8 - Nil rated, exempted and non GST outward supplies							
Total			0.00				
- Nil			0.00				
- Exempted			0.00				
- Non-GST			0.00				
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular							
Amended amount - Total	4	Invoice	0.04	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			-82,204.16	0.00	-4,932.25	-4,932.25	0.00
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original)			0.00	0.00			0.00
9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Registered) - CDNR							

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Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	1	Note	-1,614.60	0.00	-96.88	-96.88	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes - Credit notes)	1	Note	-1,614.60	0.00	-96.88	-96.88	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00			0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Unregistered) - CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			0.00
Unregistered Type							
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			0.00
Unregistered Type							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
11A(1),11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11B(1),11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4,5,6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1),11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
12 - HSN-wise summary of outward supplies							
Total	16	NA	1,08,96,381.10	5,73,545.37	3,68,676.14	3,68,676.14	0.00
13 - Documents issued							
Net issued documents	163	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	0.00
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52							

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Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)							
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
15 - Supplies U/s 9(5)							
Total	0	Document/Net Value	0.00	0.00	0.00	0.00	0.00
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	0.00
15A (I) - Amended Supplies U/s 9(5) – For Registered Recipients							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
15A (II) - Amended Supplies U/s 9(5) – For Unregistered Recipients							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total Liability (Outward supplies other than Reverse charge)			10814176.94	573,545.37	3,63,743.89	3,63,743.89	0.00

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 02/04/2025

Signature

Name of Authorized Signatory

HARISH JOHAR

Designation/Status: Proprietor

For SMITZ MARKETING

Authorized Signatory
IP Address: 152.56.65.37

5472

26

FORM GSTR-1

[See rule 59(1)]

Details of outward supplies of goods or services

Financial year	2024-25
Tax period	February

1	GSTIN	06AGMPK4653K1Z1	
2	(a)	Legal name of the registered person	HARISH KUMAR JOHAR
	(b)	Trade name if any	SMITZ MARKETING
	(c)	ARN	AA0602251926453
	(d)	ARN date	10/03/2025

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	193	Invoice	1,10,06,182.45	5,77,517.08	3,71,612.38	3,71,612.38	0.00
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			0.00
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
7- Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

FOR SMITZ MARKETING

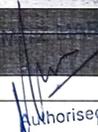
IP Address: 152.56.65.37

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Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
8 - Nil rated, exempted and non GST outward supplies							
Total			0.00				
- Nil			0.00				
- Exempted			0.00				
- Non-GST			0.00				
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original)			0.00	0.00			0.00
9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00	0.00			0.00
9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00	0.00			0.00
9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Registered) - CDNR							

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Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	3	Note	-13,613.00	0.00	-816.78	-816.78	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes – Credit notes)	3	Note	-13,613.00	0.00	-816.78	-816.78	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00			0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C – DE							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Unregistered) – CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			0.00
Unregistered Type							
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C – DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			0.00
Unregistered Type							


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 IP Address: 152.56.65.37

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4, 5, 6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
12 - HSN-wise summary of outward supplies							
Total	6	NA	1,09,92,569.45	5,77,517.08	3,70,795.60	3,70,795.60	0.00
13 - Documents issued							
Net issued documents	194	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	0.00
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52							

CP SUTZ MARKETING
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Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
15 - Supplies U/s 9(5)							
Total	0	Document/Net Value	0.00	0.00	0.00	0.00	0.00
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	0.00
15A (I) - Amended Supplies U/s 9(5) - For Registered Recipients							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
15A (II) - Amended Supplies U/s 9(5) - For Unregistered Recipients							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total Liability (Outward supplies other than Reverse charge)			1,09,92,569.45	5,77,517.08	3,70,795.60	3,70,795.60	0.00

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 10/03/2025

Signature

Name of Authorized Signatory

HARISH JOHAR

Designation/Status: Proprietor

For SMITZ MARKETING



Authorized Signatory

IP Address: 152.56.65.37

5477

FORM GSTR-1

[See rule 59(1)]

31

Details of outward supplies of goods or services

Financial year	2024-25
Tax period	January

1	GSTIN	06AGMPK4653K1Z1	
2	(a)	Legal name of the registered person	HARISH KUMAR JOHAR
	(b)	Trade name if any	SMITZ MARKETING
	(c)	ARN	AA060125146183L
	(d)	ARN date	07/02/2025

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	208	Invoice	1,13,71,557.25	7,78,596.35	3,09,795.28	3,09,795.28	0.00
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			0.00
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00			0.00
7 - Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

 Authorised Signatory Address: 152.56.65.37
 Smitz Marketing

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
8 - Nil rated, exempted and non GST outward supplies							
Total			0.00				
- Nil			0.00				
- Exempted			0.00				
- Non-GST			0.00				
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original)			0.00	0.00			0.00
9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00	0.00			0.00
9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00	0.00			0.00
9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Registered) - CDNR							

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Authorised Signatory

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	3	Note	-5,287.80	-505.44	-148.79	-148.79	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes - Credit notes)	3	Note	-5,287.80	-505.44	-148.79	-148.79	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00			0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Unregistered) - CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			0.00
Unregistered Type							
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			0.00
Unregistered Type							

For SMITZ MARKETING

Authorized Signatory

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4, 5, 6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
12 - HSN-wise summary of outward supplies							
Total	7	NA	1,13,66,269.45	7,78,090.91	3,09,646.49	3,09,646.49	0.00
13 - Documents issued							
Net issued documents	211	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	0.00
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)							
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
15 - Supplies U/s 9(5)							
Total	0	Document/Net Value	0.00	0.00	0.00	0.00	0.00
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWP	0	Document	0.00				0.00
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	0.00
15A (i) - Amended Supplies U/s 9(5) – For Registered Recipients							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWP	0	Document	0.00				0.00
15A (ii) - Amended Supplies U/s 9(5) – For Unregistered Recipients							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total Liability (Outward supplies other than Reverse charge)			1,13,66,269.45	778,090.91	3,09,646.49	3,09,646.49	0.00

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 07/02/2025

Signature

Name of Authorized Signatory

HARISH JOHAR

Designation/Status: Proprietor

For **SMITZ MARKETING**

 Authorised Signatory

5482

36

FORM GSTR-1

[See rule 59(1)]

Details of outward supplies of goods or services

Financial year	2024-25
Tax period	December

1	GSTIN		06AGMPK4653K1Z1
2	(a)	Legal name of the registered person	HARISH KUMAR JOHAR
	(b)	Trade name if any	SMITZ MARKETING
	(c)	ARN	AA061224301616M
	(d)	ARN date	11/01/2025

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	206	Invoice	96,36,484.45	5,52,900.96	3,00,293.23	3,00,293.23	0.00
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			0.00
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
7 - Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

For SMITZ MARKETING

 IP Address: 152.56.65.37
 Authorised Signatory

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
8 - Nil rated, exempted and non GST outward supplies							
Total			0.00				
- Nil			0.00				
- Exempted			0.00				
- Non-GST			0.00				
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original)			0.00	0.00			0.00
9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00	0.00			0.00
9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00	0.00			0.00
9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Registered) - CDNR							

For SMITZ MARKETING
 Authorised Signatory
 IP Address: 152.56.65.37

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	1	Note	-5,597.75	-741.80	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes – Credit notes)	1	Note	-5,597.75	-741.80	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00			0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C – DE							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Unregistered) - CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			0.00
Unregistered Type							
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C – DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			0.00
Unregistered Type							

Authorised Signatory

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4, 5, 6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
12 - HSN-wise summary of outward supplies							
Total	8	NA	96,30,886.70	5,52,159.16	3,00,293.23	3,00,293.23	0.00
13 - Documents issued							
Net issued documents	207	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	0.00
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
15 - Supplies U/s 9(5)							
Total	0	Document/Net Value	0.00	0.00	0.00	0.00	0.00
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWOP	0	Document	0.00	0.00	0.00	0.00	0.00
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	0.00
15A (i) - Amended Supplies U/s 9(5) - For Registered Recipients							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWOP	0	Document	0.00	0.00	0.00	0.00	0.00
15A (ii) - Amended Supplies U/s 9(5) - For Unregistered Recipients							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total Liability (Outward supplies other than Reverse charge)			96,30,886.70	5,52,159.16	3,00,293.23	3,00,293.23	0.00

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 11/01/2025

Signature

Name of Authorized Signatory

HARISH JOHAR

Designation/Status: Proprietor

For SMITZ MARKETING


 Authorised Signatory

IP Address: 152.56.65.37

5487

FORM GSTR-1

[See rule 59(1)]

41

Details of outward supplies of goods or services

Financial year	2024-25
Tax period	November

1	GSTIN	06AGMPK4653K1Z1	
2	(a)	Legal name of the registered person	HARISH KUMAR JOHAR
	(b)	Trade name if any	SMITZ MARKETING
	(c)	ARN	AA0611240938642
	(d)	ARN date	05/12/2024

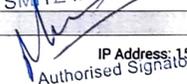
Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	172	Invoice	97,79,460.12	5,79,418.06	2,97,058.59	2,97,058.59	0.00
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			0.00
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
7- Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

IP Address: 152.56.65.37

 For SMITZ MARKETING
 Authorised Signatory

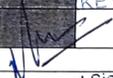
Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
8 - Nil rated, exempted and non GST outward supplies							
Total			0.00				
- Nil			0.00				
- Exempted			0.00				
- Non-GST			0.00				
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original)			0.00	0.00			0.00
9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00	0.00			0.00
9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00	0.00			0.00
9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Registered) - CDNR							

For SMTZ MARKETING



 IP Address: 152.56.65.37
 Authorised Signatory

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00			0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Unregistered) - CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			0.00
Unregistered Type							
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00	0.00			0.00
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			0.00
Unregistered Type							


 Authorised Signatory
 IP Address: 152.56.65.37

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4, 5, 6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
12 - HSN-wise summary of outward supplies							
Total	5	NA	97,79,460.12	5,79,418.06	2,97,058.59	2,97,058.59	0.00
13 - Documents issued							
Net issued documents	172	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	0.00
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52							


 Authorised Signatory

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)							
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
15 - Supplies U/s 9(5)							
Total	0	Document/Net Value	0.00	0.00	0.00	0.00	0.00
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	0.00
15A (i) - Amended Supplies U/s 9(5) – For Registered Recipients							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
15A (ii) - Amended Supplies U/s 9(5) – For Unregistered Recipients							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total Liability (Outward supplies other than Reverse charge)			97,79,460.12	5,79,418.06	2,97,058.59	2,97,058.59	0.00

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 05/12/2024

Signature

Name of Authorized Signatory
HARISH JOHAR

Designation/Status: Proprietor

For SMITZ MARKETING

 Authorised Signatory

5492

46

FORM GSTR-1

[See rule 59(1)]

Details of outward supplies of goods or services

Financial year	2024-25
Tax period	October

1	GSTIN		06AGMPK4653K1Z1
2	(a)	Legal name of the registered person	HARISH KUMAR JOHAR
	(b)	Trade name if any	SMITZ MARKETING
	(c)	ARN	AA061024140263U
	(d)	ARN date	08/11/2024

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	212	Invoice	1,26,12,188.18	6,98,760.18	4,07,351.21	4,07,351.21	0.00
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			0.00
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
7- Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

For SMITZ MARKETING

IP Address: 152.56.65.37
 Authorised Signatory

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
8- Nil rated, exempted and non GST outward supplies							
Total			0.00				
- Nil			0.00				
- Exempted			0.00				
- Non-GST			0.00				
9A- Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A- Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A- Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original)			0.00	0.00			0.00
9A- Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
9A- Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
9A- Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Registered) - CDNR							

For SMITZ MARKETING

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	4	Note	-17,307.00	-1,009.20	-605.52	-605.52	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes - Credit notes)	4	Note	-17,307.00	-1,009.20	-605.52	-605.52	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00			0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net Total (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Unregistered) - CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			0.00
Unregistered Type							
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00	0.00			0.00
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C - DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			0.00
Unregistered Type							

Authorised Signatory
Address: 152.56.65.37

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos: 4, 5, 6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
12 - HSN-wise summary of outward supplies							
Total	7	NA	1,25,94,881.18	6,97,750.98	4,06,745.69	4,06,745.69	0.00
13 - Documents issued							
Net issued documents	216	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	0.00
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)							
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
15 - Supplies U/s 9(5)							
Total	0	Document/Net Value	0.00	0.00	0.00	0.00	0.00
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00	0.00	0.00	0.00
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	0.00
15A (I) - Amended Supplies U/s 9(5) – For Registered Recipients							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00	0.00	0.00	0.00
15A (II) - Amended Supplies U/s 9(5) – For Unregistered Recipients							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total Liability (Outward supplies other than Reverse charge)			1,25,94,881.18	6,97,750.98	4,06,745.69	4,06,745.69	0.00

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 08/11/2024

Signature

Name of Authorized Signatory

HARISH JOHAR

Designation/Status: Proprietor

For SMITZ MARKETING



Authorized Signatory

IP Address: 152.56.65.37

5503
 SONEPAT, HARYANA-131101
 GSTIN 06AGA6MPK4653K1ZI

SMITZ MARKETING S22-A, PH-2, HSIIDC, BARRH, SONEPAT - 131101

ETP LOG BOOK :-

Jan 2025

Date	ETP Timing - INLET PUMP ON/OFF		Online PH Meter		Energy Meter Unit		INLET ETP Flow Meter		ETP Dosing				OUTLET ETP Flow Meter		ETP Skudge	Signature / Remarks (if any)
	On Time	Off Time	PH Meter Inlet	PH Meter Outlet	At On Time	At Off Time	At On Time	At Off Time	Poly Electrolyte (grams)	Caustic Soda (KG)	Alum (KG)	Hydrated Lime (KG)	At On Time	At Off Time	Weight (KG)	
1	10:00 AM	5:15 PM	7.2	7.4	55109.2	55129.6	8080.429	8096.023	400	12.5	32.0	-	8058.364	8073.769	65	A
2	10:13 AM	5:40 PM	8.6	7.3	55129.6	55149.9	8096.023	8112.823	500	10.0	30.0	-	8073.769	8086.724	48	A
3	10:15 AM	5:32 PM	10.0	7.5	55149.9	55167.4	8112.823	8128.123	400	10.5	32.0	-	8086.724	8098.724	-	A
4	10:16 AM	5:35 PM	9.6	7.2	55167.4	55189.9	8128.123	8144.443	300	5.5	34.0	-	8098.720	8111.662	65	A
5	Sunday															
6	9:57 AM	5:32 PM	10.0	7.7	55189.9	55207.8	8144.443	8162.142	400	-	30.0	-	8111.662	8129.772	50	A
7	10:15 AM	5:20 PM	9.5	7.4	55207.8	55228.5	8162.142	8179.723	200	5.5	34.0	-	8129.772	8140.669	50	A
8	10:19 AM	5:22 PM	10.0	7.6	55228.5	55247.6	8179.723	8198.423	300	10.5	30.0	-	8140.669	8159.721	-	A
9	10:14 AM	5:36 PM	9.5	7.4	55247.6	55267.7	8198.423	8219.523	400	7.5	34.0	-	8159.721	8176.542	65	A
10	10:20 AM	5:40 PM	9.2	7.4	55267.7	55290.7	8219.523	8238.423	200	-	30.0	-	8176.542	8193.672	80	A
11	9:55 AM	5:37 PM	10.0	7.5	55290.7	55307.6	8238.423	8257.143	200	10.0	30.0	-	8193.672	8210.749	-	A
12	Sunday															
13	10:10 AM	5:36 PM	9.6	7.2	55307.6	55324.7	8257.143	8277.679	300	15.0	25.0	-	8210.749	8226.149	65	A
14	10:19 AM	5:20 PM	9.0	7.7	55324.7	55346.4	8277.679	8298.143	250	15.0	26.0	-	8226.149	8248.679	50	A
15	10:18 AM	5:29 PM	10.1	7.6	55346.4	55362.5	8298.143	8317.924	200	-	25.0	-	8248.679	8266.544	55	A
16	10:10 AM	5:15 PM	10.2	7.2	55362.5	55379.7	8317.924	8338.624	300	10.0	32.0	-	8266.544	8285.679	55	A
17	10:11 AM	5:14 PM	9.5	7.4	55379.7	55397.7	8338.624	8354.724	400	10.0	30	-	8285.679	8301.972	45	A
18	10:20 AM	5:40 PM	9.6	7.2	55397.7	55418.4	8354.724	8376.824	200	11.0	40	-	8301.972	8318.775	-	A
19	Sunday															
20	10:13 AM	5:42 PM	10.0	7.7	55418.4	55438.2	8376.824	8397.324	200	15.0	40.0	-	8318.775	8336.669	65	A
21	10:05 AM	5:36 PM	9.6	7.2	55438.2	55460.2	8397.324	8416.824	250	10.0	35.0	-	8336.669	8353.159	-	A

SERVICES BY MEHAR EX
 ENVIRO TECH

For SMITZ MARKETING

[Signature]
 Authorised Signatory

5504
 SMITZ MARKETING
 522 A, Phase-II, HSIDC, BARRH
 SONEPAT, HARYANA-131101
 GSTIN 06AGMPK4653K1Z1

ETP LOG BOOK ::

SMITZ MARKETING 522-A, PH-2, HSIDC, BARRH, SONEPAT - 131101

Jan 2025

Date	ETP Timing - INLET PUMP ON/OFF		Online PH Meter		Energy Meter Unit		INLET ETP Flow Meter		ETP Dosing				OUTLET ETP Flow Meter		ETP Sludge	Signature / Remarks (if any)
	On Time	Off Time	PH Meter Inlet	PH Meter Outlet	AI On Time	AI Off Time	AI On Time	AI Off Time	Poly Electrolyte (grams)	Caustic Soda (KG)	Alum (KG)	Hydrated Lime (KG)	AI On Time	AI Off Time	Weight (KG)	
22	10:00 AM	5:20 PM	10.2	7.3	55460.7	55479.3	8416.827	8736.521	250	17.0	30	-	8359.159	8370.369	65	A
23	10:10 AM	5:25 PM	10.3	7.4	55479.3	55497.2	8436.521	8457.927	400	-	35	-	8370.369	8386.721	50	A
24	10:00 AM	5:20 PM	9.6	7.2	55497.2	55514.4	8457.127	8478.827	400	20.0	40	-	8388.721	8407.627	45	A
25	10:10 AM	5:42 PM	9.0	7.5	55514.4	55532.4	8478.827	8500.127	250	10.0	30	-	8407.627	8426.421	-	A
26	Sunday															
27	10:00 AM	5:25 PM	10.2	7.4	55532.4	55550.2	8500.127	8520.632	300	15.0	40	-	8426.421	8444.821	75	A
28	9:57 AM	5:17 PM	9.0	7.2	55550.2	55571.2	8520.632	8541.421	250	10.0	35	-	8444.821	8462.769	65	A
29	10:05 AM	5:24 PM	10.0	7.4	55571.2	55592.4	8541.421	8562.145	300	15.0	30	-	8462.769	8481.921	65	A
30	10:07 AM	5:24 PM	10.1	7.5	55592.4	55614.5	8562.145	8578.577	300	10.0	32	-	8481.962	8497.121	-	A
31	9:48 AM	5:12 PM	10.1	7.2	55614.5	55636.2	8578.577	8599.577	400	12.0	40	-	8497.121	8515.721	-	A

For SMITZ MARKETING

[Signature]
 Authorised Signatory

5505
 SMITZ MARKETING
 522-A, Phase-II, HSUIDC, BARHI
 SONEPAT, HARYANA-131101
 GSTIN 06AGMPK4653KIZ1

SMITZ MARKETING 522-A, PH-2, HSUIDC, BARHI, SONEPAT - 131101

ETP LOG BOOK :-

Feb 2025

Date	ETP Timing - INLET PUMP ON/OFF		Online PH Meter		Energy Meter Unit		INLET ETP Flow Meter		ETP Dosing				OUTLET ETP Flow Meter		ETP Sludge	Signature / Remarks (if any)
	On Time	Off Time	PH Meter Inlet	PH Meter Outlet	AI On Time	AI Off Time	AI On Time	AI Off Time	Poly Electrolyte (grams)	Caustic Soda (KG)	Alum (KG)	Hydrated Lime (KG)	At On Time	At Off Time	Weight (KG)	
1	10:15 AM	5:10 PM	9.6	7.4	55636.2	55657.2	8591.577	8621.499	400	10.0	20	-	8515.721	8535.521	60	A
2	Sunday															
3	10:00 AM	5:40 PM	9.7	7.2	55657.6	55676.2	8621.499	8644.199	300	-	31.0	-	8535.521	8555.462	45	A
4	10:10 AM	5:40 PM	9.0	7.4	55676.2	55694.1	8644.199	8662.577	400	15.0	35.0	-	8555.462	8573.121	-	A
5	10:12 AM	5:35 PM	8.9	7.2	55694.1	55713.4	8662.577	8684.077	300	15.0	36.0	-	8573.121	8592.621	70	A
6	10:00 AM	5:30 PM	9.5	7.4	55713.4	55731.2	8684.077	8704.499	400	10.0	38.0	-	8592.621	8611.421	70	A
7	9:55 AM	5:28 PM	9.2	7.2	55731.2	55750.6	8704.499	8724.199	400	-	40.0	-	8611.421	8629.672	60	A
8	10:10 AM	5:27 PM	9.6	7.5	55750.6	55768.9	8724.199	8744.577	400	10.5	30.0	-	8629.672	8647.721	60	A
9	Sunday															
10	10:15 AM	5:40 PM	9.5	7.4	55768.9	55785.4	8744.577	8766.976	400	-	25.0	-	8647.721	8666.443	70	A
11	10:10 AM	5:10 PM	9.6	7.2	55785.4	55802.6	8766.976	8788.376	500	10.0	28.0	-	8666.443	8689.621	75	A
12	10:12 AM	5:40 PM	9.0	7.2	55802.6	55822.1	8788.376	8810.292	500	15.0	35.0	-	8689.621	8709.721	-	A
13	10:00 AM	5:42 PM	10.0	7.5	55822.1	55837.2	8810.292	8831.876	400	10.0	30.0	-	8709.721	8729.462	60	A
14	10:10 AM	5:25 PM	9.6	7.6	55837.2	55856.1	8831.876	8854.757	400	-	30.0	-	8729.462	8750.321	60	A
15	10:15 AM	5:41 PM	10.1	7.5	55856.1	55872.9	8854.757	8875.975	500	15.0	20.0	-	8750.321	8766.145	70	A
16	Sunday															
17	10:17 AM	5:25 PM	9.6	7.4	55872.9	55891.5	8875.975	8899.621	500	10.5	32.0	-	8766.145	8783.262	75	A
18	10:14 AM	5:27 PM	9.5	7.5	55891.5	55906.9	8899.621	8909.432	400	10.0	35.0	-	8783.262	8801.269	60	A
19	10:05 AM	5:25 PM	10.0	7.4	55906.9	55922.6	8909.432	8929.639	450	10.5	26.0	-	8801.269	8816.973	60	A
20	9:55 AM	5:41 PM	9.6	7.4	55922.6	55937.4	8929.639	8947.472	250	-	35.0	-	8816.973	8833.762	75	A
21	10:10 AM	5:37 PM	9.6	7.2	55937.4	55953.2	8947.472	8961.467	400	10.6	32.0	-	8833.762	8848.721	60	A

SERVICE ENGINEER
 SONEPAT TELEPAT

For SMITZ MARKETING
 Authorised Signatory

5506
 SMITZ MARKETING
 S22-A, PH-2, HSIDC, BARHI
 SONEPAT, HARYANA-131101
 GSTIN 06AGMPK4653K1Z1

SMITZ MARKETING S22-A, PH-2, HSIDC, BARHI, SONEPAT - 131101

ETP LOG BOOK :-

Feb 2025

Date	ETP Timing - INLET PUMP ON/OFF		Online PH Meter		Energy Meter Unit		INLET ETP Flow Meter		ETP Dosing				OUTLET ETP Flow Meter		ETP Sludge	Signature / Remarks (if any)
	On Time	Off Time	PH Meter Inlet	PH Meter Outlet	At On Time	At Off Time	At On Time	At Off Time	Poly Electrolyte (grams)	Caustic Soda (KG)	Alum (KG)	Hydrated Lime (KG)	At On Time	At Off Time	Weight (KG)	
22	10:10 AM	5:14 PM	10.0	7.4	55953.2	55970.1	8961.462	8982.661	400	10.0	30.0	—	8848.724	8864.662	60	A
23	Sunday															
24	10:10 AM	5:20 PM	10.2	7.4	55970.1	55980.0	8982.661	9004.061	450	10.5	35.0	1.5	8864.662	8881.562	—	A
25	10:15 AM	5:27 PM	10.0	7.5	55980.6	55023.7	9004.061	9023.461	400	15.0	38.0	—	8821.562	8895.992	45	A
26	10:18 AM	5:40 PM	9.6	7.2	56023.7	56020.9	9023.461	9040.629	400	15.0	35.0	2.0	8895.972	8912.129	60	A
27	10:10 AM	5:41 PM	10.4	7.4	56020.9	56038.9	9040.629	9060.740	350	—	32.0	—	8912.123	8931.664	—	A
28	10:15 AM	5:25 PM	9.8	7.5	56038.9	56053.7	9060.740	9084.261	400	10.0	35.0	2.0	8931.664	8949.772	—	A

For SMITZ MARKETING

Authorised Signatory

5507
 SGT
 BARHI
 SGT
 KRYAN LILLI
 GSHN 8 AUGMPK4653KIZI

SMITZ MARKETING S22-A, PH-2, HSHDC, BARHI, SONEPAT - 131841

ETP LOG BOOK

Mar 2025

Date	ETP Timing - INLET PUMP ON/OFF		Online PH Meter		Energy Meter Unit		INLET ETP Flow Meter		ETP Dosing				OUTLET ETP Flow Meter		ETP Sludge	Signature / Remarks (if any)
	On Time	Off Time	PH Meter Inlet	PH Meter Outlet	AI On Time	AI Off Time	AI On Time	AI Off Time	Poly Electrolyte (grams)	Caustic Soda (KG)	Ahm (KG)	Hydrated Lime (KG)	AI On Time	AI Off Time	Weight (KG)	
1	10:00 AM	5:40 PM	10.2	7.4	56053.7	56068.6	9084.261	9107.164	400	-	25.0	2.0	8949.772	8970.661	75	A
2	Sunday															
3	10:10 AM	5:30 PM	10.4	7.5	56068.6	56084.4	9129.164	9129.746	500	10.5	25.0	2.0	8970.661	8992.661	75	A
4	10:15 AM	5:25 PM	9.6	7.6	56084.4	56103.9	9129.746	9153.424	400	12.0	29.0	-	8992.661	9011.861	60	A
5	10:16 AM	5:40 PM	9.6	7.5	56103.9	56122.1	9153.424	9173.964	250	-	29.0	1.5	9011.861	9030.761	-	A
6	10:20 AM	5:34 PM	10.2	7.4	56122.1	56141.2	9173.964	9192.912	300	10.0	26.0	2.0	9030.761	9051.761	60	A
7	10:00 AM	5:35 PM	9.6	7.6	56141.2	56160.4	9192.912	9214.592	400	-	24.0	-	9051.761	9071.261	75	A
8	10:05 AM	5:35 PM	9.3	7.4	56160.4	56177.7	9214.592	9236.692	450	15.0	26.0	-	9071.261	9090.661	-	A
9	Sunday															
10	10:20 AM	5:25 PM	9.5	7.2	56177.7	56195.4	9236.692	9256.392	450	-	30.0	2.0	9090.661	9109.361	60	A
11	10:10 AM	5:40 PM	10.0	7.4	56195.4	56214.1	9256.392	9275.791	500	10.5	31.0	-	9109.361	9127.761	60	A
12	10:15 AM	5:41 PM	9.6	7.5	56214.1	56232.2	9275.791	9298.962	450	15.0	26.0	-	9127.761	9146.661	-	A
13	10:16 AM	5:15 PM	10.2	7.5	56232.2	56250.6	9298.962	9322.582	400	10.0	26.0	1.5	9146.661	9165.101	75	A
14	Holiday (Holi)															
15	10:16 AM	5:37 PM	9.6	7.4	56250.6	56269.1	9322.582	9341.921	500	12.0	31.0	1.5	9165.101	9184.661	100	A
16	Sunday															
17	10:10 AM	5:27 PM	10.0	7.2	56269.1	56285.1	9341.921	9359.798	400	-	21.0	-	9184.661	9210.161	70	A
18	10:13 AM	5:27 PM	11.6	7.3	56285.1	56300.7	9359.798	9376.153	300	15.0	28.0	2.0	9210.161	9222.361	75	A
19	10:34 AM	5:37 PM	10.5	7.4	56300.7	56317.4	9376.153	9392.253	400	10.0	29.0	-	9222.361	9242.161	-	A
20	10:32 AM	5:41 PM	11.0	7.4	56317.4	56332.0	9392.253	9419.653	500	10.0	25.0	-	9242.161	9255.161	100	A
21	10:25 AM	5:35 PM	10.6	7.2	56332.0	56347.6	9419.653	9440.793	400	-	26.0	2.0	9255.161	9269.729	-	A

SERVICE BY PAPER
 AM/20/25 CM

For SMITZ MARKETING

Authorised Signatory

5508
 SMTZ
 522-A, Phase-II, HSIIDC, BARHI
 SONEPAT, HARYANA-131101
 GSTIN 06AGMPK4653K1Z1

ETP LOG BOOK :-

SMTZ MARKETNO 522-A, PH-2, HSIIDC, BARHI, SONEPAT - 131101

Mar 2025

Date	ETP Timing - INLET PUMP ON/OFF		Online PH Meter		Energy Meter Unit		INLET ETP Flow Meter		ETP Dosing				OUTLET ETP Flow Meter		ETP Sludge	Signature / Remarks (if any)
	On Time	Off Time	PH Meter Inlet	PH Meter Outlet	At On Time	At Off Time	At On Time	At Off Time	Poly Electrolyte (grams)	Caustic Soda (KG)	Alum (KG)	Hydrated Lime (KG)	At On Time	At Off Time	Weight (KG)	
22	10:10 AM	5:35 PM	10.0	7.4	56349.4	56367.1	9440.77	9463.053	400	10.0	26.0	-	9269.729	9279.796	80	A
23	Sunday															
24	10:14 AM	5:30 PM	8.6	7.2	56367.9	56382.8	9463.053	9482.453	300	6.5	27.0	1.0	9279.796	9292.961	80	A
25	9:57 AM	5:40 PM	9.0	7.5	56386.8	56408.2	9482.453	9503.643	350	10.0	31.0	-	9292.961	9306.717	-	A
26	10:12 AM	5:35 PM	9.6	7.4	56408.2	56427.9	9503.643	9516.662	400	10.5	27.0	-	9306.717	9321.959	75	A
27	10:20 AM	5:30 PM	9.9	7.3	56427.9	56446.3	9516.662	9527.776	400	5.5	32.0	-	9321.959	9335.672	70	A
28	10:22 AM	5:40 PM	10.0	7.3	56446.3	56463.3	9527.776	9537.592	500	10.0	35.0	1.5	9335.672	9350.672	40	A
29	10:20 AM	5:27 PM	11.0	7.6	56463.3	56481.2	9537.592	9550.721	500	-	20.0	-	9350.672	9368.202	-	A
30	Sunday															
31	10:20 AM	5:20 PM	10.9	7.5	56481.2	56495.4	9550.721	9573.727	400	-	29.0	-	9368.202	9389.806	100	A

For SMTZ MARKETING

 Authorised Signatory

5509

(ORIGINAL FOR RECIPIENT)

63

Bill of Supply

M/s Bee Kay Industries
 199/1 Bhuraganaur
 M-9671654
 MSME REGD. NO. KA0004663
 GSTIN/UIN: KA0004335J1ZY
 State Name: Haryana, Code: 06
 Contact: 9810011111
 E-Mail: bee.kay@gmail.com
 Consignee ()

Invoice No. 113
 Delivery Note 113
 Reference No. & Date

Dated 23-Apr-24
 Mode/Terms of Payment Immediate
 Other References

M/S Smitz Marketing
 522 A Hsiro
 Phase 2 Hsiro Sonipat
 GSTIN/UIN: KA0004653K1Z1
 State Name: Haryana, Code: 06

Buyer's Order No. 113
 Dispatch Doc No. 113
 Dispatched through Tempo
 Bill of Lading/LR-RR No. dt. 23-Apr-24
 Terms of Delivery FOR

Dated 23-Apr-24
 Delivery Note Date 23-Apr-24
 Destination Barhi
 Motor Vehicle No. HR69D 6944

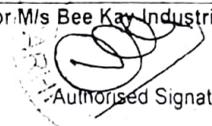
Buyer (Bill to)
 M/S Smitz Marketing
 522 A Hsiro
 Phase 2 Hsiro Sonipat
 GSTIN/UIN: KA0004653K1Z1
 State Name: Haryana, Code: 06
 Place of Supply: Haryana

SI No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Common	2501	500 kg	4.80	kg	2,400.00
Total			500 kg			₹ 2,400.00

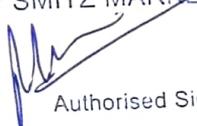
Amount Char (in words)
 INR Two Thousand Four Hundred Only

Company's GSTIN: EVXPK4335J
 Declaration: We declare that this invoice shows the actual price of the goods described and all particulars are true and correct.
 Customer's Signature

Company's Bank Details
 A/c Holder's Name: BEE KAY INDUSTRIES
 Bank Name: HDFC BANK
 A/c No.: 50200029636992
 Branch & IFS Code: Ganaur & HDFC0002678

for M/s Bee Kay Industries

 Authorized Signatory

SUBJECT TO SONIPAT JURISDICTION
 This is a Computer Generated Invoice

For SMITZ MARKETING

 Authorized Signatory

Handwritten: PLACED 23/04/2024

5510

Tax Invoice

(ORIGINAL FOR RECIPIENT)

M/s Bee Kay Industries
 199/1 Bhuri Talab
 M-967165469
 MSME REG
 GSTIN/UIN
 State Name
 Contact
 E-Mail
 Consignee (Ship

M/S Smitz Marketing
 522 A Hsiid
 Phase 2 Hsiid
 GSTIN/UIN
 State Name

Buyer (Bill to)
M/S Smitz Marketing
 522 A Hsiid
 Phase 2 Hsiid
 GSTIN/UIN
 State Name
 Place of Sup

Invoice No. **114**
 Delivery Note **114**
 Reference No. & Date

Buyer's Order No. **114**
 Dispatch Doc No. **114**
 Dispatched through
 Tempo
 Bill of Lading/LR-RR No.
 dt. **23-Apr-24**
 Terms of Delivery
FOR

Dated **23-Apr-24**
 Mode/Terms of Payment
Immediate
 Other References

Dated **23-Apr-24**
 Delivery Note Date
23-Apr-24
 Destination
Barhi
 Motor Vehicle No.
HR69D 6944

Sl No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Caustic Soda Flakes	2815	150 kg	50.00	kg	7,500.00
2	Sodium hypochlorite	2828	120 kg	7.00	kg	840.00
						8,340.00
Cgst Sales 9%						750.60
Sgst Sales 9%						750.60
Round of						0.80
Total			270 kg			₹ 9,842.00

Amount Charges
INR Nine Thousand Eight Hundred Forty Two Only

Company's PAN: **EVXPK4335J**
 Declaration: We declare that this invoice shows the actual price of the goods described and all particulars are true and correct.
 Customer's Signature

Company's Bank Details
 A/c Holder's Name: **BEE KAY INDUSTRIES**
 Bank Name: **HDFC BANK**
 A/c No.: **50200029636992**
 Branch & IFS Code: **Ganaur & HDFC0002678**

for M/s Bee Kay Industries

Authorised Signatory

SUBJECT TO SONIPAT JURISDICTION

This is a Computer Generated Invoice

For **SMITZ MARKETING**

[Signature]
 Authorised Signatory

Pls Rem
23/04/2024

S.No - 36

5511

65

Tax Invoice

(ORIGINAL FOR RECIPIENT)

M/s Bee Kay Industries

199/1 Bhuri Tehsil Ganaur
M-9671654682
MSME REG NO. HR18A0004663
GSTIN/UIN: 06EVXPK4335J1ZY
State Name : Haryana, Code : 06
Contact : 9671654682
E-Mail : beekay0095@gmail.com

Consignee (Ship to)

M/S Smitz Marketing

522 A Hsiidc Barhi
Phase 2 Hsiidc Barhi Sonipat
GSTIN/UIN : 06AGMPK4653K1Z1
State Name : Haryana, Code : 06

Invoice No
253Delivery Note
253Reference No. & Date.
253 dt. 23-May-24Buyer's Order No.
253Dispatch Doc No.
253Dispatched through
TempoBill of Lading/LR-RR No.
dt. 23-May-24Terms of Delivery
FORDated
23-May-24Mode/Terms of Payment
Immediate

Other References

Dated
23-May-24Delivery Note Date
23-May-24Destination
BarhiMotor Vehicle No.
HR69D 6944

Buyer (Bill to)

M/S Smitz Marketing

522 A Hsiidc Barhi
Phase 2 Hsiidc Barhi Sonipat
GSTIN/UIN : 06AGMPK4653K1Z1
State Name : Haryana, Code : 06
Place of Supply : Haryana

Sl No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Sodium Hydro Sulphite 50kg 1 drum*50kg	2831	1 jar	5,750.00	jar	5,750.00
2	Farrous Sulphite	28332910	158 kg	11.00	kg	1,738.00
3	Poly Electrolight	3902	20 kg	275.00	kg	5,500.00
4	Sodium Hypochlorite	2828	120 kg	7.00	kg	840.00
						13,828.00
Cgst Sales 9%					9 %	1,244.52
Sgst Sales 9%					9 %	1,244.52
Round of						0.96
Total						₹ 16,318.00

Amount Chargeable (in words)

INR Sixteen Thousand Three Hundred Eighteen Only

E. & O.E

Company's PAN : EVXPK4335J

Declaration

We declare that this Invoice shows the actual price of the goods described and that all particulars are true and correct.

Customer's Seal and Signature

Company's Bank Details

Bank Name : HDFC BANK
A/c No : 50200029636992
Branch & IFS Code : Ganaur & HDFC0002678

for M/s Bee Kay Industries

Authorised Signatory

For SMITZ MARKETING

Authorised Signatory

SUBJECT TO SUPPLIER JURISDICTION

This is a Computer Generated Invoice

Bill of Supply

(ORIGINAL FOR RECIPIENT)

S.No - 48

BEEKAY

M/s Bee Kay Industries
 199/1 Bhuri Tehsil Ganaur
 M-9671654682
 MSME REG NO. HR18A0004663
 GSTIN/UIN: 06EVXPK4335J1ZY
 State Name : Haryana, Code : 06
 Contact : 9671654682
 E-Mail : beekay0095@gmail.com

Consignee (Ship to)

M/S Smitz Marketing

522 A Hsiidc Barhi

Phase 2 Hsiidc Barhi Sonipat

GSTIN/UIN : 06AGMPK4653K1Z1

State Name : Haryana, Code : 06

Buyer (Bill to)

M/S Smitz Marketing

522 A Hsiidc Barhi

Phase 2 Hsiidc Barhi Sonipat

GSTIN/UIN : 06AGMPK4653K1Z1

State Name : Haryana, Code : 06

Place of Supply : Haryana

Invoice No.

339

Delivery Note

339

Reference No. & Date.

339 dt. 13-Jun-24

Buyer's Order No.

339

Dispatch Doc No.

339

Dispatched through

Tempo

Bill of Lading/LR-RR No.

dt. 13-Jun-24

Terms of Delivery

FOR

Dated

13-Jun-24

Mode/Terms of Payment

Immediate

Other References

Dated

13-Jun-24

Delivery Note Date

13-Jun-24

Destination

Barhi

Motor Vehicle No.

HR69D 6944

Sl	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Common Salt	2501	500 kg	4.80	kg	2,400.00
Total						₹ 2,400.00

Amount Chargeable (in words)

INR Two Thousand Four Hundred Only

E. & O.E

Company's PAN : EVXPK4335J

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Customer's Seal and Signature

Company's Bank Details

Bank Name : HDFC BANK

A/c No. : 50200029636992

Branch & IFSC Code : Ganaur & HDFC0002678

for M/s Bee Kay Industries

Authorized Signatory

For SMITZ MARKETING

Authorized Signatory

SUBJECT TO SONIPAT JURISDICTION

This is a Computer Generated Invoice

13/06/2024

S.N. 47

Tax Invoice

(ORIGINAL FOR RECIPIENT)



M/s Bee Kay Industries
 199/1 Bhuri Tehsil Ganaur
 M-9671654682
 MSME REG. NO. HR18A0004663
 GSTIN/UIN: 06EVXPK4335J1ZY
 State Name : Haryana, Code : 06
 Contact : 9671654682
 E-Mail : beekay0095@gmail.com

Consignee (Ship to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06

Buyer (Bill to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06
 Place of Supply : Haryana

Invoice No. **340**
 Delivery Note **340**
 Reference No. & Date. **340 dt. 13-Jun-24**
 Buyer's Order No. **340**
 Dispatch Doc No. **340**
 Dispatched through **Tempo**
 Bill of Lading/LR-RR No. **dt. 13-Jun-24**

Dated **13-Jun-24**
 Mode/Terms of Payment **Immediate**
 Other References
 Dated **13-Jun-24**
 Delivery Note Date **13-Jun-24**
 Destination **Barhi**
 Motor Vehicle No. **HR69D 6944**

Terms of Delivery
FOR

Sl	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Alum Powder	28333010	10 beg	825.00	beg	8,250.00
2	Caustic Soda Flakes	2815	200 kg	50.00	kg	10,000.00
3	Poly Electrolight	3902	10 kg	275.00	kg	2,750.00
4	Sodium Hypochlorite	2828	60 kg	7.00	kg	420.00
						21,420.00
					Cgst Sales 9%	1,927.80
					Sgst Sales 9%	1,927.80
					Round of	0.40
Total						₹ 25,276.00

E. & O E

Amount Chargeable (in words)

INR Twenty Five Thousand Two Hundred Seventy Six Only

Company's PAN : **EVXPK4335J**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details

Bank Name : **HDFC BANK**
 A/c No. : **50200029636992**
 Branch & IFS Code : **Ganaur & HDFC0002678**

Customer's Seal and Signature

for M/s Bee Kay Industries

Authorised Signatory

For SMITZ MARKETING

Authorised Signatory

SUBJECT TO SONIPAT JURISDICTION

This is a Computer Generated Invoice

13/06/2024

Tax Invoice

(ORIGINAL FOR RECIPIENT)

 BEEKAY M/s Bee Kay Industries PHASE 3 HSIIDC BARHI M-9671654682 MSME REG. NO. HR18A0004663 GSTIN/UIN: 06EVXPK4335J1ZY State Name : Haryana, Code : 06 Contact 9671654682 E-Mail : beekay0095@gmail.com	Invoice No. 508	Dated 20-Jul-24
	Delivery Note 508	Mode/Terms of Payment IMMEDIATE
Consignee (Ship to) M/S Smitz Marketing 522 A Hsiidc Barhi Phase 2 Hsiidc Barhi Sonipat GSTIN/UIN : 06AGMPK4653K1Z1 State Name : Haryana, Code : 06	Reference No. & Date. 508 dt. 20-Jul-24	Other References
	Buyer's Order No. 508	Dated 20-Jul-24
Buyer (Bill to) M/S Smitz Marketing 522 A Hsiidc Barhi Phase 2 Hsiidc Barhi Sonipat GSTIN/UIN : 06AGMPK4653K1Z1 State Name : Haryana, Code : 06 Place of Supply : Haryana	Dispatch Doc No. 508	Delivery Note Date 20-Jul-24
	Dispatched through Tempo	Destination Barhi
	Bill of Lading/LR-RR No. dt. 20-Jul-24	Motor Vehicle No. HR69D 6944
	Terms of Delivery FOR	

Sl. No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Alum Powder	28333010	5 beg	825.00	beg	4,125.00
2	Caustic Soda Flakes	2815	200 kg	50.00	kg	10,000.00
3	Poly Electrolight	3902	20 kg	275.00	kg	5,500.00
						19,625.00
					9 %	1,766.25
					9 %	1,766.25
						0.50
						₹ 23,158.00

Amount Chargeable (in words)
INR Twenty Three Thousand One Hundred Fifty Eight Only

Company's PAN : **EVXPK4335J**

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details
 Bank Name : **HDFC BANK**
 A/c No. : **50200029656992**
 Branch & IFS Code : **Ganaur & HDFC0002678**

Customer's Seal and Signature _____ for M/s Bee Kay Industries

For SMITZ MARKETING

 Authorised Signatory

SUBJECT TO SONIPAT JURISDICTION

This is a Computer Generated Invoice


 20/07/2024

Authorised Signatory

Tax Invoice

ORIGINAL FOR RECEIPT

M/s Bee Kay Industries
 HOUSE 3 H.S.INDC, BARHI
 PIN-167105, AGRA
 BECAY
 GSTIN: 06AGMPK4653K1Z1
 State Name: Haryana, Code: 06
 Contact: 9671054682
 Email: beekay0095@gmail.com

Conveyance

M/S Smitz Marketing
 522 A, Phase-1, Barhi
 Phase-1, Barhi, Sonapat
 GSTIN: 06AGMPK4653K1Z1
 State Name: Haryana, Code: 06

Buyer (Bill)

M/S Smitz Marketing
 522 A, Phase-1, Barhi
 Phase-1, Barhi, Sonapat
 GSTIN: 06AGMPK4653K1Z1
 State Name: Haryana, Code: 06
 Place of Origin: Haryana

Invoice No: 670
 Delivery Note: 670
 Reference No & Date: 670 dt. 24-Aug-24
 Buyer's Order No: 670
 Dispatch Doc No: 670
 Dispatched through: TEMPO
 Bill of Lading/L.P.P. No: dt. 24-Aug-24
 Terms of Delivery: FOR

Dated: 24-Aug-24
 Mode/Terms of Payment: IMMEDIATE
 Other Preferences:

Date: 24-Aug-24
 Delivery Note Date: 24-Aug-24
 Destination: BARHI
 Motor Vehicle No: HR69D 6944

Sr	Description of Goods	HSN/SAC	Quantity	Rate	Per	Amount
1	Castor Masha Flakes	2015	200 kg	50.00	kg	10,000.00

Cgst Sales 9% 900.00
 Sgst Sales 9% 900.00

Total: 200 kg ₹ 11,800.00
 E & C E

Amount (In words)
 INR Eleven thousand Eight Hundred Only

Company GSTIN: EVXPK4335J

Declaration: The invoice shows the actual price of the goods and that all particulars are true and correct.

Customer's Name and Signature

Company's Bank Details

Bank Name: HDFC BANK
 A/c No: 50200029635992
 Branch & FB Code: Ganaur & HDFC0002678

for M/s Bee Kay Industries

Authorized Signatory

For SMITZ MARKETING


 Authorized Signatory

SUBJECT TO COMPAT JURISDICTION

This is a Computer Generated Invoice

Tax Invoice

(ORIGINAL FOR RECIPIENT)



M/s Bee Kay Industries
 PHASE 3 HSIIDC BARHI
 M-9671654682
 MSME REG NO, HR18A0004663
 GSTIN/UIN: 06EVXPK4335J1ZY
 State Name : Haryana, Code : 06
 Contact : 9671654682
 E-Mail : beekay0095@gmail.com

Invoice No
 871
 Delivery Note
 871
 Reference No. & Date.
 871 dt. 1-Oct-24
 Buyer's Order No.
 871
 Dispatch Doc No.
 871
 Dispatched through
 TEMPO
 Bill of Lading/LR-RR No.
 dt. 1-Oct-24
 Terms of Delivery
 FOR

Dated
 1-Oct-24
 Mode/Terms of Payment
 IMMEDIATE
 Other References
 Dated
 1-Oct-24
 Delivery Note Date
 1-Oct-24
 Destination
 BARHI
 Motor Vehicle No.
 HR69D 6944

Consignee (Ship to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06

Buyer (Bill to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06
 Place of Supply : Haryana

SI No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Caustic Soda Flakes	2815	200 kg	50.00	kg	10,000.00
						Cgst Sales 9% 900.00
						Sgst Sales 9% 900.00
Total			200 kg			₹ 11,800.00

Amount Chargeable (in words)

INR Eleven Thousand Eight Hundred Only

E & O.E

Company's PAN : EVXPK4335J
 Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
 Customer's Seal and Signature

Company's Bank Details
 Bank Name : HDFC BANK
 A/c No. : 50200029636992
 Branch & IFS Code : Ganaur & HDFC0002678

for M/s Bee Kay Industries

Authorised Signatory

For SMITZ MARKETING

 Authorised Signatory

SUBJECT TO SONIPAT JURISDICTION
 This is a Computer Generated Invoice

Handwritten:
 Paid
 01/10/2024

Tax Invoice

(ORIGINAL FOR RECIPIENT)



M/s Bee Kay Industries
 PHASE 3 HSIIDC BARHI
 M-9671654682
 MSME REG. NO, HR18A0004663
 GSTIN/UIN: 06EVXPK4335J1Z1
 State Name : Haryana, Code : 06
 Contact : 9671654682
 E-Mail : beekay0095@gmail.com

Consignee (Ship to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06

Buyer (Bill to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06
 Place of Supply : Haryana

Invoice No.

1063

Delivery Note

1063

Reference No. & Date.

1063 dt. 8-Nov-24

Buyer's Order No.

1063

Dispatch Doc No.

1063

Dispatched through

Tempo

Bill of Lading/LR-RR No.

dt. 8-Nov-24

Terms of Delivery

FOR

Dated

8-Nov-24

Mode/Terms of Payment

Immediate

Other References

Dated

8-Nov-24

Delivery Note Date

8-Nov-24

Destination

Barhi

Motor Vehicle No.

HR69D 6944

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Alum Powder	28333010	10 beg	825.00	beg	8,250.00
2	Caustic Soda Flakes	2815	200 kg	52.00	kg	10,400.00
3	Poly Electrolight	3902	10 kg	275.00	kg	2,750.00
4	Farrous Sulphate	28332910	53 kg	12.50	kg	662.50
5	Sodium Hypochlorite	2828	120 kg	7.00	kg	840.00
						22,902.50
					Cgst Sales 9%	2,061.23
					Sgst Sales 9%	2,061.23
					Round of	0.04
Total						₹ 27,025.00

Amount Chargeable (in words)

INR Twenty Seven Thousand Twenty Five Only

E. & O.E

Company's PAN : EVXPK4335J

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Customer's Seal and Signature

Company's Bank Details

Bank Name : HDFC BANK

A/c No. : 50200029636992

Branch & IFS Code : Ganaur & HDFC0002678

for M/s Bee Kay Industries

Authorised Signatory

For SMITZ MARKETING

Authorised Signatory

SUBJECT TO SONIPAT JURISDICTION

This is a Computer Generated Invoice

Bill of Supply

(ORIGINAL FOR RECIPIENT)



M/s Bee Kay Industries
 PHASE 3 HSIIDC BARHI
 M-9671654682
 MSME REG NO. HR18A0004663
 GSTIN/UIN: 06EVXPK4335J1ZY
 State Name : Haryana, Code : 06
 Contact : 9671654682
 E-Mail : beekay0095@gmail.com

Consignee (Ship to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06

Buyer (Bill to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06
 Place of Supply : Haryana

Invoice No.
 1064
 Delivery Note
 1064
 Reference No. & Date.
 1064 dt. 8-Nov-24
 Buyer's Order No.
 1064
 Dispatch Doc No.
 1064
 Dispatched through
 Tempo
 Bill of Lading/LR-RR No.
 dt. 8-Nov-24
 Terms of Delivery
 FOR

Dated
 8-Nov-24
 Mode/Terms of Payment
 Immediate
 Other References

Dated
 8-Nov-24
 Delivery Note Date
 8-Nov-24
 Destination
 Barhi
 Motor Vehicle No.
 HR69D 6944

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount	
1	Common Salt	2501	500 kg	4.80	kg	2,400.00	
Total						500 kg	₹ 2,400.00

Amount Chargeable (in words)

INR Two Thousand Four Hundred Only

E. & O.E

Company's PAN : EVXPK4335J

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Customer's Seal and Signature

Company's Bank Details

Bank Name : HDFC BANK

A/c No. : 50200029636992

Branch & IFS Code : Gaur & HDFC0002678

for M/s Bee Kay Industries

For SMITZ MARKETING

 Authorised Signatory

SUBJECT TO SONIPAT JURISDICTION

This is a Computer Generated Invoice

 Authorised Signatory



M/s Bee Kay Industries
 PHASE 3 HSIIDC BARHI
 M-9671654682
 MSME REG. NO. HR18A0004663
 GSTIN/UIN 06EVXPK4335J1Z1
 State Name Haryana Code 06
 Contact 9671654682
 E-Mail beekay0095@gmail.com

Invoice No **1302**
 Delivery Note **1302**
 Reference No & Date
 Buyer's Order No
 Dispatch Doc No **1302**
 Dispatched through **Tempo**
 Bill of Lading/LR-RR No
 Dt. **1-Jan-25**
 Terms of Delivery
 Dated **1-Jan-25**
 Mode/Terms of Payment
 Other References
 Dated
 Delivery Note Date
 Destination
Barhi
 Motor Vehicle No
HR69D 6944

Consignee (Ship to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN 06AGMPK4653K1Z1
 State Name Haryana. Code 06

Buyer (Bill to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN 06AGMPK4653K1Z1
 State Name Haryana. Code 06

Sl No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Alum Powder	28333010	12 beg	825.00	beg	9,900.00
2	Poly Electrolight	3902	20.000 kg	275.00	kg	5,500.00
						15,400.00
<i>Sgst Sales 9%</i>						9 % 1,386.00
<i>Cgst Sales 9%</i>						9 % 1,386.00

Total

₹ 18,172.00
 E & O E

Amount Chargeable (in words)

INR Eighteen Thousand One Hundred Seventy Two Only

Company's PAN : **EVXPK4335J**

Description
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details
 A/c Holder's Name : **BEE KAY INDUSTRIES**
 Bank Name : **HDFC BANK**
 A/c No : **50200029636992**
 Branch & IFS Code : **Ganaur & HDFC0002678**
 for M/s Bee Kay Industries

Customer's Seal and Signature

[Signature]
 Authorised Signatory

SUBJECT TO SONIPAT JURISDICTION

This is a Computer Generated Invoice

For **SMITZ MARKETING**

[Signature]
 Authorised Signatory

Karan
 01/01/2025

5522

Tax Invoice

(ORIGINAL FOR RECIPIENT)

M/s Bee Kay Industries
 PHASE 3 HSIIDC BARHI
 M-9671654682
 MSME REG. NO. HR18A0004663
 GSTIN/UIN: 06EVXPK4335J1ZY
 State Name : Haryana. Code : 06
 Contact : 9671654682
 E-Mail : beekay0095@gmail.com

Invoice No. **1377**
 Delivery Note **1377**
 Reference No. & Date.

Dated **14-Jan-25**
 Mode/Terms of Payment

Consignee (Ship to)
M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06

Buyer's Order No. Dated
 Dispatch Doc No. **1377**
 Dispatched through **Tempo**
 Bill of Lading/LR-RR No. **dt. 14-Jan-25**
 Terms of Delivery

Other References
 Delivery Note Date **14-Jan-25**
 Destination **Barhi**
 Motor Vehicle No. **HR69D 6944**

Buyer (Bill to)
M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06

Sl. No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Caustic Soda Flakes	2815	250.000 kg	52.00	kg	13,000.00
2	Sodium Hypochlorite	2828	180.000 kg	7.00	kg	1,260.00
						14,260.00
<i>Sgst Sales 9%</i>						1,283.40
<i>Cgst Sales 9%</i>						1,283.40
<i>Round of</i>						0.20
Total			430.000 kg			₹ 16,827.00

Amount Chargeable (in words) **INR Sixteen Thousand Eight Hundred Twenty Seven Only**
 E. & O E

Company's PAN : **EVXPK4335J**
 Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details
 A/c Holder's Name : **BEE KAY INDUSTRIES**
 Bank Name : **HDFC BANK**
 A/c No : **50200029636992**
 Branch & IFS Code: **Ganaur & HDFC0002678**

Customer's Seal and Signature _____ for M/s Bee Kay Industries
 Authorised Signatory

pg 130m
14/01/2024

SUBJECT TO SONIPAT JURISDICTION
 This is a Computer Generated Invoice

For SMITZ MARKETING

 Authorised Signatory

5523

77

Tax Invoice

(ORIGINAL FOR THE BUYER)



M/s Bee Kay Industries
 PHASE 3 HSIIDC BARHI
 M-9671654682
 MSME REG. NO, HR 18A0004663
 GSTIN/UID: 06EVXPK4335J1ZY
 State Name : Haryana, Code : 06
 Contact : 9671654682
 E-Mail : beekay0095@gmail.com

Invoice No
 1467
 Dated
 30-Jan-25
 Delivery Note
 Mode/Terms of Payment
 1467
 Reference No. & Date
 Other References

Consignee (Ship to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UID : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06

Buyer's Order No.
 Dated
 Dispatch Doc No.
 1467
 Delivery Note Date
 30-Jan-25
 Dispatched through
 Destination
 TEMPO
 BARHI
 Bill of Lading/LR-RR No
 Motor Vehicle No
 dt. 30-Jan-25
 HR69D 6944
 Terms of Delivery

Buyer (Bill to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UID : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Alum Powder	28333010	12 beg	875.00	beg	10,500.00
2	Poly Electrolight	3902	20.000 kg	275.00	kg	5,500.00
3	Caustic Soda Flakes	2815	100.000 kg	52.00	kg	5,200.00
						21,200.00
	Sgst Sales 9%			9 %		1,908.00
	Cgst Sales 9%			9 %		1,908.00
	Total					₹ 25,016.00

Amount Chargeable (in words)

INR Twenty Five Thousand Sixteen Only

₹ 25,016.00
E & O E

Company's PAN : EVXPK4335J

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Customer's Seal and Signature

Company's Bank Details

A/c Holder's Name : BEE KAY INDUSTRIES

Bank Name : HDFC BANK

A/c No. : 50200029636992

Branch & IFS Code: Ganaur & HDFC0002678

for M/s Bee Kay Industries

SUBJECT TO SONIPAT JURISDICTION

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For SMITZ MARKETING

 Authorised Signatory


Bill of Supply

(ORIGINAL FOR RECIPIENT)



M/s Bee Kay Industries
 PHASE 3 HSIIDC BARHI
 M-9671654682
 MSME REG. NO. HR18A0004663
 GSTIN/UIN: 06EVXPK4335J1ZY
 State Name : Haryana, Code : 06
 Contact : 9671654682
 E-Mail : beekay0095@gmail.com

Consignee (Ship to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06

Buyer (Bill to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06

Invoice No. **1468** Dated **30-Jan-25**
 Delivery Note **1468** Mode/Terms of Payment
 Reference No. & Date. Other References
 Buyer's Order No. Dated
 Dispatch Doc No. **1468** Delivery Note Date **30-Jan-25**
 Dispatched through **TEMPO** Destination **BARHI**
 Bill of Lading/LR-RR No. dt. **30-Jan-25** Motor Vehicle No. **HR69D 6944**
 Terms of Delivery

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Common Salt	2501	600.000 kg	4.80	kg	2,880.00
Total			600.000 kg			₹ 2,880.00

Amount Chargeable (in words)

INR Two Thousand Eight Hundred Eighty Only

E. & O.E

Company's PAN : EVXPK4335J

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Customer's Seal and Signature

Company's Bank Details

A/c Holder's Name : BEE KAY INDUSTRIES

Bank Name : HDFC BANK

A/c No. : 50200029636992

Branch & IFS Code: Ganaur & HDFC00029678

for M/s Bee Kay Industries

SUBJECT TO SONIPAT JURISDICTION

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For SMITZ MARKETING

Authorised Signatory



Tax Invoice

(ORIGINAL FOR RECIPIENT)



M/s Bee Kay Industries
 PHASE 3 HSIIDC BARHI
 M-9671654682
 MSME REG. NO. HR18A0004663
 GSTIN/UIN: 06EVXPK4335J1Z1
 State Name : Haryana, Code : 06
 Contact : 9671654682
 E-Mail : beekay0095@gmail.com

Invoice No. 1603
 Delivery Note 1003
 Reference No. & Date.
 Buyer's Order No.
 Dispatch Doc No. 1603
 Dispatched through TEMPO
 Bill of Lading/LR-RR No. dt 22-Feb-25
 Terms of Delivery

Dated 22-Feb-25
 Mode/Terms of Payment
 Other References
 Dated
 Delivery Note Date 22-Feb-25
 Destination BARHI
 Motor Vehicle No HR69D 6944

Consignee (Ship to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06

Buyer (Bill to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount	
1	Caustic Soda Flakes	2815	200.000 kg	52.00	kg	10,400.00	
2	Alum Powder	2833.010	10 beg	875.00	beg	8,750.00	
						19,150.00	
Sgst Sales 9%						9 %	1,723.50
Cgst Sales 9%						9 %	1,723.50
Total						₹ 22,597.00	

Amount Chargeable (in words)

INR Twenty Two Thousand Five Hundred Ninety Seven Only

E. & O.E

Company's PAN : EVXPK4335J

Declaration

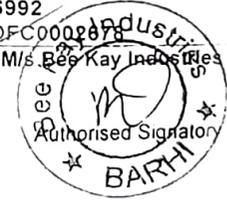
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Customer's Seal and Signature

Company's Bank Details

A/c holder's Name : BEE KAY INDUSTRIES
 Bank Name : HDFC BANK
 A/c No : 50200029636992
 Branch & IFS Code: Gurgaon & HDFC0002078

Handwritten signature and date: 21/02/2025
 for M/s. Bee Kay Industries



SUBJECT TO SONIPAT JURISDICTION

This is a Computer Generated Invoice

For SMITZ MARKETING

Handwritten signature

Authorised Signatory

5526

Tax Invoice

(ORIGINAL FOR RECIPIENT)



M/s Bee Kay Industries
 PHASE 3 HSIIDC BARHI
 M-9671654682
 MSME REG. NO. HR18A0004663
 GSTIN/UID: 06EVXPK4335J1ZY
 State Name: Haryana, Code: 06
 Contact: 9671654682
 E-Mail: beekay0095@gmail.com

Invoice No: 1604
 Delivery Note: 1604
 Reference No & Date

Dated: 22-Feb-25
 Mode/Terms of Payment

Consignee (Ship to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UID: 06AGMPK4653K1Z1
 State Name: Haryana, Code: 06

Buyer's Order No.
 Dispatch Doc No: 1604
 Dispatched through: TEMPO
 Bill of Lading/LR-RR No. dt. 22-Feb-25
 Terms of Delivery

Other References
 Dated: Delivery Note Date
 22-Feb-25
 Destination: BARHI
 Motor Vehicle No: HR69D 6944

Buyer (Bill to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UID: 06AGMPK4653K1Z1
 State Name: Haryana, Code: 06

SI No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Hydrated Lime	2522	1 beg	380.00	beg	380.00
					2.50 %	9.50
					2.50 %	9.50

Total 1 beg ₹ 399.00
 E & O.E

Amount Chargeable (in words)
 INR Three Hundred Ninety Nine Only

Company's PAN: EVXPK4335J

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Customer's Seal and Signature

Company's Bank Details
 A/c Holder's Name: BEE KAY INDUSTRIES
 Bank Name: HDFC BANK
 A/c No: 50200029636992
 Branch & IFS Code: Gaur & HDFC0002978

Kaam
 21/02/2025
 for M/s, Bee Kay Industries

SUBJECT TO SONIPAT JURISDICTION
 This is a Computer Generated Invoice

For SMITZ MARKETING

 Authorised Signatory

5527

81

Tax Invoice

(ORIGINAL FOR RECIPIENT)



M/s Bee Kay Industries
 PHASE 3 HSIIDC BARHI
 M-9671654682
 MSME REG. NO, HR18A0004663
 GSTIN/UIN: 06EVXPK4335J1ZY
 State Name : Haryana, Code : 06
 Contact : 9671654682
 E-Mail : beekay0095@gmail.com

Invoice No. 1699
 Delivery Note 1699
 Reference No. & Date.

Dated 10-Mar-25
 Mode/Terms of Payment

Consignee (Ship to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06

Buyer's Order No.

Dated

Dispatch Doc No.

Delivery Note Date

1699

10-Mar-25

Dispatched through

Destination

TEMPO

BARHI

Bill of Lading/LR-RR No.

Motor Vehicle No.

dt. 10-Mar-25

HR69D 6944

Terms of Delivery

Buyer (Bill to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06

SI No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Hydrated Lime	2522	1 beg	380.00	beg	380.00
	Sales Sgst 2.5%			2.50	%	9.50
	Sales Cgst 2.5%			2.50	%	9.50

Total

1 beg

₹ 399.00

E. & O.E

Amount Chargeable (in words)

INR Three Hundred Ninety Nine Only

Company's PAN : EVXPK4335J

Company's Bank Details

Declaration

A/c Holder's Name : BEE KAY INDUSTRIES

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Bank Name : HDFC BANK

A/c No : 50200029636992

Branch & IFS Code: Ganaur & HDFC0002878

Customer's Seal and Signature

for M/s Bee Kay Industries

Authorised Signatory

SUBJECT TO SONIPAT JURISDICTION

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For SMITZ MARKETING

Authorised Signatory

Haran
 10/03/2025



Tax Invoice

(ORIGINAL FOR RECIPIENT)



M/s Bee Kay Industries
 PHASE 3 HSIIDC BARHI
 M-9671654682
 MSME REG. NO. HR18A0004663
 GSTIN/UIN: 06EVXPK4335J1ZY
 State Name : Haryana, Code : 06
 Contact : 9671654682
 E-Mail : beekay0095@gmail.com

Consignee (Ship to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06

Buyer (Bill to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06

Invoice No
1700
 Delivery Note
1700
 Reference No. & Date.
Buyer's Order No
Dispatch Doc No.
1700
 Dispatched through
TEMPO
 Bill of Lading/LR-RR No
dt. 10-Mar-25
 Terms of Delivery

Dated
10-Mar-25
 Mode/Terms of Payment
Other References
Dated
Delivery Note Date
10-Mar-25
 Destination
BARHI
 Motor Vehicle No.
HR69D 6944

Sl No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount	
1	Alum Powder	28333010	12 beg	875.00	beg	10,500.00	
2	Poly Electrolight	3902	20.000 kg	275.00	kg	5,500.00	
3	Caustic Soda Flakes	2815	200.000 kg	52.00	kg	10,400.00	
						26,400.00	
Sgst Sales 9%						9 %	2,376.00
Cgst Sales 9%						9 %	2,376.00

Total

₹ 31,152.00

E. & O.E

Amount Chargeable (in words)

INR Thirty One Thousand One Hundred Fifty Two Only

Company's PAN : EVXPK4335J

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct

Customer's Seal and Signature

Company's Bank Details

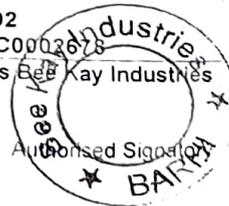
A/c Holder's Name : BEE KAY INDUSTRIES

Bank Name : HDFC BANK

A/c No : 50200029636992

Branch & IFS Code: Ganaur & HDFC0002678

for M/s Bee Kay Industries



SUBJECT TO SONIPAT JURISDICTION

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For SMITZ MARKETING

Authorised Signatory

Handwritten signature and date: 10/03/2025



M/s Bee Kay Industries
 PHASE 3 HSIIDC BARHI
 M-9671654682
 MSME REG NO. HR18A0004663
 GSTIN/UIN: 06EVXPK4335J1ZY
 State Name : Haryana, Code : 06
 Contact : 9671654682
 E-Mail : beekay0095@gmail.com

Invoice No
 1811
 Delivery Note
 1811
 Reference No & Date

Dated
 27-Mar-25
 Mode/Terms of Payment

Other References

Consignee (Ship to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06

Business Order No

Dispatch Doc No

1811
 Dispatched through

TEMPO
 Bill of Lading/LR-RR No
 dt. 27-Mar-25
 Terms of Delivery

Dated

Delivery Note Date

27-Mar-25

Destination

BARHI
 Motor Vehicle No.
 HR69D 6944

Buyer (Bill to)

M/S Smitz Marketing
 522 A Hsiidc Barhi
 Phase 2 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06AGMPK4653K1Z1
 State Name : Haryana, Code : 06

SI No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Poly Electrolight	3902	10.000 kg	275.00	kg	2,750.00
					9 %	247.50
					9 %	247.50

Total 10.000 kg ₹ 3,245.00

E. & O.E

Amount Chargeable (in words)

INR Three Thousand Two Hundred Forty Five Only

Company's PAN : EVXPK4335J

Declaration

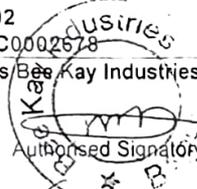
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct

Customer's Seal and Signature

Company's Bank Details

A/c Holder's Name : BEE KAY INDUSTRIES
 Bank Name : HDFC BANK
 A/c No : 50200029636992
 Branch & IFS Code: Ganaur & HDFC0002578

for M/s Bee Kay Industries



SUBJECT TO SONIPAT JURISDICTION

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For SMITZ MARKETING

[Signature]
 Authorised Signatory

hasan
 27/03/2025



हरियाणा HARYANA

Y 106081

THIS Agreement is made at Faridabad on this 20th day of May 2023

BY AND BETWEEN

Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd., a company incorporated and registered under the provisions of the Companies Act, 2013 and having its registered office at 370, S V P Road, Shop 8, Plot 384, Cigaretwala Bldg. Opp. CBI Prathna Samaj, Nr. Harkishandas Hospital, Mumbai (Maharashtra) (hereinafter referred to as GEPIL (Haryana) which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.) of the FIRST PART

AND

M/s. Smitz Marketing which is a Company / Partnership Firm / Proprietary Concern duly incorporated under the provisions of Plot No. 522A, Phase-II, HSIDC, Bashi located at Sanipat and having its registered office at Sanipat (hereinafter referred to as The Client which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.) of the SECOND PART.

Recitals

WHEREAS Haryana Environmental Management Society (HEMS), a society registered under the Societies Registration Act, 1860 having its registered office at SCO 45, 1st floor, Sector -31, HUDA Market, Gurgaon, Haryana acting as a nodal agency of the Government of Haryana has awarded the work to a Consortium of Members led by Gujarat Enviro Protection & Infrastructure Ltd. (GEPIL) for development and operation of a Hazardous Waste Management Facility (HWM Facility) at Village Pali, Near Pali-Mohabatabad Stone Crusher Zone, Faridabad, Haryana on the leasehold land as per Lease Agreement executed between HEMS and Municipal Corporation, Faridabad (MCF) on 19th April 2005. For SMITZ MARKETING

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd

SIGNED & STAMP for & on Behalf of GEPIL (Haryana)

Director/Authorised Signatory

[Signature]
Manager

SIGNED & STAMP for & on behalf of Client

5531

AND
85
Purpose

9967

26/04/2023

GUJARAT ENVIRO PROTECTION AND INFRASTRUCTURE (HARYANA) PVT LTD.



AND WHEREAS the Consortium of Members led by GEPIL have formed a Special Purpose Vehicle ("SPV") called Gujarat Enviro Protection & Infrastructure (Haryana) Pvt. Ltd. (GEPIL (Haryana)) to develop, operate and maintain the said Hazardous Waste Management Facility at Village Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana through an Agreement executed between HEMS, GEPIL (Haryana) and GEPIL, Surat on 30th June 2005.

AND WHEREAS the Party of the First Part is inter alia engaged in the business activities of development, operations and maintenance of infrastructure projects for hazardous waste management as specified in Hazardous Waste (Management and Handling) Rules, 1989 as amended in 2000, 2003, 2008 and now Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and subsequent amendments (hereinafter referred to as "The Rules") and has been given authorization by Haryana State Pollution Control Board (HSPCB) to set up an Integrated Common Hazardous Waste Treatment, Storage & Disposal Facility (TSDF) at Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana.

AND WHEREAS the Party of the Second Part is generating hazardous waste and has approached the Party of the First Part for managing and disposing off its Hazardous Waste as per applicable rules since the Party of the First Part has set up the said facility at Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana.

AND WHEREAS the Party of the First Part has agreed to accept Hazardous Waste generated by the Party of the Second Part for collection, transportation, storage, treatment and disposal on the mutually agreed terms and conditions stated hereunder.

THIS DEED THEREFORE WITNESSES AS FOLLOWS:

1. DEFINITIONS AND INTERPRETATIONS

- 1.1 "TIME" shall be stated in Hours and shall mean Indian Standard Time.
- 1.2 "DAY" means a period of twelve (12) consecutive hours beginning at 08.00 hours and ending at 20.00 hours.
- 1.3 "WEEK" means a period of seven (7) consecutive days beginning from a day.
- 1.4 "MONTH" means a period beginning at 08.00 hours on the first day of Calendar Month and ending at 08.00 hours on the first day of succeeding Calendar Month.
- 1.5 "YEAR" means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February beginning at 08.00 hours from a day.
- 1.6 "FINANCIAL YEAR" means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February beginning at 08.00 hours from a day. It starts from 1st day of April month of the year and ends on 31st day of March month of next year.
- 1.7 "ACTIVE TERM" means the term during which GEPIL (Haryana) shall receive, transport, store, treat, recycle, recover and dispose of the hazardous waste at the TSDF site as per authorization granted by the HSPCB.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED & STAMP for & on
Behalf of GEPIL (Haryana)

Director/Authorised Signatory

For SMITZ MARKETING

M. Sand
Manager

SIGNED & STAMP for & on
Behalf of Client

- 3.3 Both the Parties hereto further agree that in case of the present Agreement coming to an end owing to any of the aforesaid eventualities, it will be the sole responsibility of the Client to handle, treat and dispose off its Hazardous Waste in accordance with the relevant provisions of law.

4. **REGISTRATION**

- 4.1 The Client shall pay non refundable charges of ₹ 1000=00 (Rupees One Thousand Only) towards Registration every five years.
- 4.2 The Client shall pay non refundable charges of ₹ 8000=00 (Rupees Eight Thousand Only) towards Finger Printing Analysis of the waste to be conducted by GEPIL (Haryana) for waste characterization.
- 4.3 After having registered, if the registration is terminated within the validity period of the present Agreement because of any reason stated in this Agreement, then in that event, the registration can be revived on payment of non-refundable re-registration charges of ₹ 500/- (Rupees Five hundred only). Such re-registration shall be valid till the expiry of the last Registration Certificate.
- 4.4 The registration under this Agreement is not transferable in any manner whatsoever.

5. **TREATMENT & DISPOSAL CHARGES**

- 5.1 The Treatment and Disposal charges for various types of hazardous wastes are mentioned in Schedule I to this Agreement. The Treatment & Disposal Charges applicable under this Agreement for different types of wastes generated by the Client are as follows:

Sr. No.	Type of Wastes	Treatment and Disposal Charges (₹ Per MT)	Quantity(In MT)
1	ETP Sludge	1,888/-	2.000

(Attach sheets in case of more types of wastes)

- 5.2 GEPIL (Haryana) shall charge the Client towards treatment & disposal based on weightment to be done at the TSDF site. If the Weigh Bridge at the site is not working, it will be weighed at an outside Weigh Bridge approved by GEPIL (Haryana).
- 5.3 The rates specified in Schedule I to this Agreement are based on general characteristics of the specified type of waste. In case any waste of the Client that

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED & STAMP for & on
Behalf of GEPIL (Haryana)

For SMITZ MARKETING 4

Manager

SIGNED & STAMP for & on
Behalf of Client

either does not fall under the mentioned categories or requires special type of treatment before or after disposal, the Client agrees to pay the rates for the same which shall be fixed on case to case basis depending upon the characteristics of the waste & treatment required in consultation with HEMS.

6. TRANSPORTATION CHARGES

- 6.1 The Client has requested GEPIL (Haryana) to provide NIL numbers of storage containers of NA capacity each to avoid frequent transportation. GEPIL (Haryana) has agreed to provide the said containers in consideration of which the client has agreed to pay ₹. NA (Rupees NA) as interest free security deposit to GEPIL (Haryana). The Client shall be responsible for the security and upkeep of as well as any damage caused to the container while it is lying at the premises of the Client.
- 6.2 M/s. GEPIL (Haryana) shall provide the fleet of waste transport vehicles of different capacities duly authorized by HSPCB. As per the requirements of the Client, lowest capacity vehicle for transporting its Hazardous Waste on full vehicle load basis to the TSDF Site shall be sent by GEPIL (Haryana) at the cost of the Client.
- 6.3 The Transportation Charges for transportation of waste from location of Client to the TSDF site are mentioned in Schedule II to this Agreement.
- 6.4 The Transportation Charges applicable under this Agreement at the current rates, excluding taxes, are ₹. (AS PER SCHEDULE -2) per km per MT Taxes, as applicable, are payable extra.

7. REVISION OF CHARGES

- 7.1 The Client covenants that various notified charges like Treatment & Disposal Charges, Transportation Charges etc and any other unforeseen charges under this Agreement for its Hazardous Waste shall be subject to revision and inclusion during the currency of this Agreement in consultation with HEMS, as and when such revision is called for due to any reason whatsoever. GEPIL (Haryana) shall inform the Client about such revisions in advance through a separate letter.
- 7.2 All Government, municipal, panchayat taxes, duties, levies, octroi, tolls, service tax etc., as applicable from time to time, related to transportation, treatment, storage, disposal and other services rendered under this Agreement shall be borne by the Client. In case the same are paid by GEPIL (Haryana), the Client shall reimburse the amount thereof to GEPIL (Haryana).
- 7.3 Service Tax or any other existing taxes as applicable presently on services related to disposal of hazardous waste must be paid by the client.

8. OBLIGATIONS OF THE CLIENT

- 8.1 While entering into the present Agreement with GEPIL (Haryana), the Client shall submit the categories of Hazardous Waste along with the quantity and its desire to dispose off the same by GEPIL (Haryana). The said categories of Hazardous Waste shall be as per the parameters specified in the Schedules of Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2016, as amended from time to time.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED & STAMP for & on
Behalf of GEPIL (Haryana)

For SMITZ MARKETING

Manager

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Behalf of Client

- 8.2 The Client shall get the Authorization from HSPCB permitting the Client to send its Hazardous Waste to the TSDF Site for treatment and disposal and that it shall be the responsibility of the Client to get the same renewed from time to time, failing which GEPIL (Haryana) reserves its right to repudiate the present Agreement under intimation to HSPCB and HEMS.
- 8.3 The Client shall make all the proper, necessary and adequate arrangement for keeping production records and the Hazardous Waste generated from these processes. The Client shall provide relevant and correct information with respect to process, waste quantity and characteristics (physical & chemical), nature and toxicity of waste as and when asked for by GEPIL (Haryana). This information may be forwarded to HSPCB / CPCB / MoEF/ any other Statutory Authority, if asked for.
- 8.4 The Client shall be required to maintain the record of Hazardous Wastes generated, stored and sent for treatment and disposal to GEPIL (Haryana). The records so maintained shall be subject to cross check and physical verification by authorized representative of GEPIL (Haryana) through visit to Client's premises.
- 8.5 GEPIL (Haryana) reserves right to reject collection of the hazardous waste spilled over the ground and containers whose exteriors are soiled by spillages. The Client shall locate the storage facility in such a way so that the same shall be accessible to the waste transport vehicles of GEPIL (Haryana).
- 8.6 Dispatch and Detention of Transport Vehicle
- i. The Client is required to intimate GEPIL (Haryana) when it has minimum one vehicle load of waste to be lifted, through letter / Fax / Email to send waste transport vehicle at least five days in advance from the date of collection.
 - ii. On arrival of the same at the Client's site, the Client shall be responsible for loading its Hazardous Waste into the said waste transport vehicle within three hours of arrival at the Client's site counting from the time of reporting at the security gate of the Client.
 - iii. If the detention of the said waste transport vehicle at the Client's site exceeds the time limits stipulated in Schedule II to this Agreement, there shall be levied detention charges at the rates as mentioned in Schedule II to this Agreement. The Client may detain the vehicle for a maximum of six hours including time stipulated for loading.
 - iv. In case, for any reason, including detention for more than six hours, the vehicle is sent back to GEPIL (Haryana) without giving the waste even after having been requisitioned by the Client, the Client shall pay the transportation charges for the full capacity load of the vehicle.
- 8.7 Before the Hazardous Waste is loaded into the waste transport vehicle and dispatched to TSDF site, the Client shall ensure that the said waste is packed in a manner suitable for transportation and that the said packed waste withstands physical and climatic conditions and does not result in any kind of leakage, spillage and accident etc causing adverse impact on health and environment.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED & STAMP for & on
Behalf of GEPIL (Haryana)
Director, GEPIL (Haryana)

For SMITZ MARKETING


Manager

SIGNED & STAMP for & on
Behalf of Client

8.8 If and when an accident occurs while loading Hazardous Waste at the Client's site, the Client shall immediately report the same to HSPCB and other authorities as per the Rules and also to GEPIL (Haryana).

8.9 **Rejection of Waste**

- i. The Client agrees to maintain waste characteristics close to Finger Print Analysis Report of the waste (attached as Schedule III to this Agreement). In case of variation of over 5% in waste characteristics mentioned in the said Schedule, the Client covenants to pay the revised treatment and disposal charges determined for its specific waste type and characteristics failing which the Client shall accept the hazardous waste back at its own cost in accordance with Clause 8.9 (ii) and 8.9 (iii).
 - ii. The Client shall be required to accept Hazardous Waste back and bear the cost of return transportation of full vehicle load, if the same is rejected by GEPIL (Haryana) due to any of the following reasons:
 - a) The variation in waste characteristics is beyond 5%.
 - b) The wastes contain unacceptable wastes types as listed under Clause 9.2.
 - iii. If the Client fails to do so within 2 days of reporting the matter, its registration will be terminated with intimation to HEMS. In the event of waste rejection, the Client shall be totally responsible and liable for any consequence arising thereof and GEPIL (Haryana) reserves all rights to take any suitable actions under the law.
- 8.10 During wet period of monsoon season, Hazardous Waste may not be accepted at the TSDF Site. During this period Client is required to make a provision to store its Hazardous Waste for a minimum period of four months, as per the requirement of HSPCB.
- 8.11 GEPIL (Haryana) may request the Client, under intimation to HEMS, to provide any additional information, as may be required, for treatment and disposal of waste or as asked for by HSPCB / CPCB / MOEF / any other Statutory Authority. The Client shall send the said information to GEPIL (Haryana) at least two days before the scheduled time, if specified by the information seeking authority else within two weeks time.
- 8.12 The Client shall comply with the provisions of Environment (Protection) Act, 1986 and the Rules as amended from time to time as also with the conditions of the present Agreement and that any breach committed thereof shall render the Client not eligible for disposing of its Hazardous Waste in TSDF site.
- 8.13 The Client shall not claim any right, interest or privilege in or in relation / connection with Hazardous Waste accepted at the TSDF site.
- 8.14 In case of any change in constitution of firm or company or proprietary concern, company name, products or quality and/or production rate of products or waste quantity or characteristics, the Client shall intimate GEPIL (Haryana) by written notification by registered letter / speed post / courier prior to proposed date of change and get its waste Finger Printing Analysis done again, where ever required, in accordance with Clause 4.2.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

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Behalf of GEPIL (Haryana)

Director/Authorised Signatory

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Manager 7

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Behalf of Client

9. QUALITY

- 9.1 The Client hereby covenants to ensure that its Hazardous Waste shall, under all circumstances, conform to the norms specified by HSPCB and as prescribed under the provisions of law for the time being in force.
- 9.2 The Client agrees not to send the following type of wastes which could be detrimental to the environment, safety of the facility and to the persons handling it in any manner:-
- i. Wastes containing explosive substances (An explosive substance is a solid or liquid substance (or mixture of substances) which is, in itself, capable by chemical reaction of producing gas at such a temperature and pressure and at such a speed as to cause damage to the surroundings.)
 - ii. Waste which has an obnoxious odour.
 - iii. Waste which is flammable (Flash point below 65°C)
 - iv. Waste which contains shock sensitive substances (Shock sensitive refers to the susceptibility of a chemical or substance to rapidly decompose or explode when struck, vibrated or otherwise agitated.)
 - v. Waste which contains volatile substance of significant toxicity.
 - vi. Wastes containing Radio active substances

10. QUANTITY

- 10.1 Subject to the conditions mentioned under Clause 3.2, the Client agrees to send on firm basis to GEPIL (Haryana), its own Hazardous Waste subject to maximum of ----- MT per day and 2,000 MT per annum, which will be called the Contracted Quantity.
- 10.2 If the Client wants to send the requisite Hazardous Waste less than 90% of the aforesaid Contracted Quantity, than in that event, the Client can request GEPIL (Haryana), along with necessary justifications, for change in its Contracted Quantity twice in a year by providing at-least three months notice. The client shall still be liable to pay to GEPIL (Haryana) for the Minimum Quantity i.e. 90% of the Contracted Quantity till the expiry of three months notice period. The receipt of waste shall be monitored by GEPIL (Haryana) on quarterly basis and charges for deficit, if any shall be billed accordingly. In case of Force Majeure conditions at the Client's premises leading to reduction in annual waste generation, the liability to pay for minimum quantity shall be waived for the period of Force Majeure.
- 10.3 If the Client exceeds the annual Contracted Quantity of Hazardous Waste for disposal, then in that event Client covenants to increase the security deposit accordingly as per Clause No. 11.1.

11. BILLING AND PAYMENT OF CHARGES

- 11.1 The Client shall effect arrangement to make the payment of interest free Security Deposit of ₹ 18,000/- (Rupees Eighteen thousand only)

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED & STAMP for & on
Behalf of GEPIL (Haryana)

Director/Authorised Signatory _____

For SMITZ MARKETING

[Signature]
Manager

SIGNED & STAMP for & on
Behalf of Client

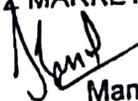
- 2 Only) equivalent to Treatment & Disposal Charges of its Hazardous Waste for two months of Contracted Quantity that shall always be maintained at a value twice or more than the Transportation, Treatment & Disposal Charges for one vehicle load waste. The said amount of interest free Security Deposit will be refunded only on the termination of this Agreement after adjusting other / pending claims of GEPIL (Haryana) against the Client, if any.
- 11.2 In case of insufficient balance (Security Deposit) in the Client's account, GEPIL (Haryana) shall not send the waste collection vehicle.
- 11.3 GEPIL (Haryana) shall raise the bill against each waste disposal consignment (towards Transportation, Treatment & Disposal Charges) within three days of receipt of the waste at the TSDF Site. The client shall pay the bill within 30 days from the date of issue of bill.
- 11.4 The Client shall, upon receipt of the bill from GEPIL (Haryana), make full payment on or before the due date mentioned in the bill. In case of delayed payment by the Client, interest at the rate of 15% per annum shall be charged by GEPIL (Haryana) on delayed payments. .
- 11.5 In case of default / dishonor in payment, GEPIL (Haryana) shall give seven days notice to Client, with information to HEMS, for settlement of outstanding dues by effecting the payment through DD/pay order along with interest else the Registration of Client shall be cancelled.
- 11.6 In the event of cancellation of Registration due to reasons mentioned under Clause 11.5, the client can re-register upon payment of balance dues along with interest through DD / Pay order apart from non-refundable re-registration charges in accordance with Clause 4.3.

12. DEFAULT

- 12.1 If the Client fails and /or defaults in the discharge of any of his obligation under the present Agreement, the GEPIL (Haryana) after serving seven days notice shall have discretion to (i) cancel the Client's Registration & refuse to accept Hazardous Waste of the Client for disposal, and (ii) notify to HEMS and HSPCB the name of the Client informing about such default.
- 12.2 In the event of Client committing any breach/violation of any condition of the present Agreement or any provision of Law / Act / Rules for the time being in force, GEPIL (Haryana) reserves its right to suspend / cancel the registration for such period as it deems fit with information to HEMS.
- 12.3 Where an offence under the Environment (Protection) Act 1986 or under the Rules framed thereunder, has been committed by the Client or is attributed to any negligence on the part of the Client which shall include its Director, Partner, Proprietor, Manager, Secretary, Officer etc. and if such Client is guilty of the offence or is liable to be prosecuted against and punished accordingly, no suit, prosecution or legal proceeding (s) shall lie against GEPIL (Haryana) for the offence committed by the Client .
- 12.4 GEPIL (Haryana) reserves its right to issue a show cause notice to the Client, with information to HEMS, if it is of the opinion that the Client has contravened the provisions of the present Agreement, requesting the Client to remedy the

For SMITZ MARKETING

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.


Manager 9

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Behalf of GEPIL (Haryana)

Director/Authorised Signatory

SIGNED & STAMP for & on
Behalf of Client

contravention within 15 days time. The said notice served shall specify the measures to be taken by the Client in remedying the said contravention.

13. INDEMNITIES

- 13.1 The Client shall be deemed to be in exclusive possession and control of the said Hazardous Waste and shall be fully liable and responsible for its arrangement, appurtenances and properties before completely loaded waste transport vehicle of GEPIL (Haryana) leaves the Client's premises.
- 13.2 Accordingly the Client hereby covenants and agrees to fully protect, indemnify and hold GEPIL (Haryana), its employees, agents and successors and assignees harmless against any and all claims, demands, action, suits, proceedings and judgment and any and all liabilities, costs, expenses, damages or losses arising out of or resulting from or incidental to or in connection therewith, which may be made out against successors and assignees or by third parties on account of damages or injury to property or persons or loss of life resulting from or arising out of the installation, presence, maintenance or operation or the intake arrangements, appurtenances and properties of the Client.
- 13.3 It is also agreed by and between the Parties hereto that GEPIL (Haryana) is not and shall not be liable in any manner whatsoever due to any negligence and for any reason or otherwise of the Client, in disposing its Hazardous Waste at the factory site of the Client or at any other place.

14. FORCE MAJEURE

- 14.1 In case of any Force Majeure event at the site of the Client, GEPIL (Haryana) shall not be saddled with any liability contingent or otherwise but in that case, it shall be the sole liability of the Client.
- 14.2 In case of any environmental risk arising during the performance of this Agreement at the TSDF site either due to Force Majeure event or due to circumstances beyond the reasonable control of the parties hereto, neither of the parties shall be liable for the consequences arising there from.
- 14.3 Both the parties hereto agree that due to change in any laws related to waste disposal mechanism / criteria or due to any directive of any Court or Authority, if GEPIL (Haryana) is to incur any additional financial burden consequent upon any alteration and / or modification in respect of land-filled waste, then, in that case the Client shall be liable to contribute for the same in proportion to its disposal of Hazardous Waste quantity in TSDF site. The actual burden shall be determined in consultation with HEMS.
- 14.4 Both the parties hereto agree that in any event of there being order in form of any injunction, stay or otherwise from any Court, HSPCB or any other Authority stopping the functioning of the Site or otherwise whereby GEPIL (Haryana) becomes unable to accept Hazardous Waste of the Client, GEPIL (Haryana) shall not be responsible or made responsible and / or be liable in any manner in that regard and that in such an eventuality, it shall be the responsibility of the Client to get the needful done in respect of disposal of its Hazardous Waste.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED & STAMP for & on
Behalf of GEPIL (Haryana)
Director/Authorised Signatory

For SMITZ MARKETING


Manager 10

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Behalf of Client

15. **PREVIOUS CORRESPONDANCE**

- 15.1 Save and except all discussions and meetings held and correspondence exchanged between GEPIL (Haryana) and the Client in respect of this Agreement and any decisions arrived at therein in the past and before coming into force of the present Agreement, no reference of such discussions with the Client for interpreting the present Agreement or otherwise shall be made. Whereas, Waste Data Sheet and Application Form, will be treated as part of this Agreement.

16. **ARBITRATION**

- 16.1 In case of any dispute or difference of opinion that may arise out of the present Agreement, the matter shall be settled by the parties by mutual negotiations to be concluded within 45 days from the date of intimation of existence of dispute or difference of opinion, as the case may be, by one party to the other party, failing which, the matter shall be settled through arbitration. Both the parties shall appoint an arbitrator each, and the two arbitrators so appointed, shall appoint the third arbitrator. The third arbitrator shall be the presiding arbitrator of the panel. The arbitration shall be as per the Arbitration & Conciliation Act, 1996. The venue of arbitration shall be Faridabad. The arbitration proceedings shall be recorded in English and the arbitration award shall be final and binding on both the parties.

17. **LAWS GOVERNING THE AGREEMENT**

- 17.1 The present Agreement shall be subject to Indian Laws, rules and regulations and notifications etc. issued under such laws.

18. **AMENDMENTS:**

- 18.1 GEPIL (Haryana) may, if required at any point of time make suitable change in the present Agreement in consultation with HEMS after serving a notice to the said Client.

For Gujarat State Protection And
Infrastructure (Haryana) Pvt. Ltd.

Director/Authorised Signatory

SIGNED & STAMP for & on
Behalf of GEPIL (Haryana)

For SMITZ MARKETING

Manager¹¹

SIGNED & STAMP for & on
Behalf of Client

19. JURISDICTION

19.1 Subject to the provisions of Clause 17 of this Agreement, the parties hereto mutually agree that the Civil Courts at Faridabad only shall have jurisdiction for all the disputes/differences arising out of this Agreement.

20. The addresses of the parties hereto, unless changed by written notification to be given at least 15 days in advance by registered letter prior to proposed date of change, shall be as follows:

- 1) M/s. Gujarat Enviro Protection & Infrastructure (Haryana) Pvt. Ltd.
Reg. 370, S V P Road, Shop 8, Plot 384, Cigaretwala
Bldg. Opp. CBI Prathna Samaj, Nr. Harkishandas
Hospital, Mumbai (Maharashtra)
- 2)

IN WITNESS WHEREOF the parties hereto acting through their properly constituted representatives have set their hands to cause this Agreement signed and executed in their respective names and on their behalf.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.
GEPIL (Haryana)

Director/Authorised Signatory

Name : Mr. Ashwan Kumar
Designation : (Site Head)
Address : Gepil (hr)

Witness

1.....
Name : Love Gauran
Designation : Manager
Address : GEPIL

2.....
Name :
Designation :
Address :

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED & STAMP for & on
Director/Authorised Signatory (Haryana)

For and on Behalf of Client
(Sign & Stamp)

For SMITZ MARKETING

Jassal
Manager

Name : AJIT SINGH JASSAL
Designation : MANAGER
Address : D-70, PRASHANT VIHAR
DELHI-110085

Witness:

1.....
Name : SUNSER SHAKYA
Designation : MANAGER
Address : SMITZ MARKETING

2.....
Name :
Designation :
Address :

For SMITZ MARKETING

Jassal
Manager 12

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Behalf of Client



Schedule - I

Rates for Landfill, Solidification & Stabilisation and Incineration (Effective From 01/04/2023)				
	Up to 400 MT	401 To 700 MT	701 To 1200 MT	Above 1200 MT
a. Fixed Landfill Charges (Rs. Per MT)	1888	1866	1844	1831
b. Solidification & Stabilisation Charges (Rs per MT)				
Waste : Additives				
1:0.10	2712	2492	2470	2441
1:0.20	3545	3476	3439	3403
1:0.30	4200	4120	4079	4037
1:0.40	4690	4599	4549	4505
1:0.50	5182	5082	5033	4975
1:0.60	5822	5709	5652	5589
1:0.70	6462	6326	6264	6199
1:0.80	7031	6891	6818	6749
1:0.90	7538	7389	7309	7239
1:1.00	8041	7879	7800	7716
c. Variable Incineration Charges (Rs. Per MT) - for a category of waste of a particular calorific value (in KCal/Kg)				
as per the ranges given below :				
Calorific value				
Upto 2500 KCal/kg	21955	21299	21082	20639
Greater than 2500 & up to 4500KCal/kg	18041	17499	17324	16960
Greater than 4500 KCal/kg	15103	14640	14489	14198

Notes:-

- The above rates are valid up to 31.03.2024. Thereafter the rates shall attract escalation @ 4% on annual basis.
- The above rates are for the specified type of waste. In case any waste that may require special treatment prior to its disposal, the rates for such waste shall be fixed on case to case basis depending on the characteristics of waste & treatment required in consultation with HEMS
- The rates for solidification and stabilization are for the waste that requires additives up to 1:1.0 ratios. If the waste requires additives more than 1:1, the rates shall be charged depending on the quantity of additives required to be added & its bulking factor to be decided in consultation with HEMS.
- The rates of Solidification & Stabilization as well as rates for incineration include landfill charges. No extra charges will be levied for residue disposal landfill. We will charge 5% CRF charges on total invoicing as per HEMS guideline in case of secured landfill and Solidification & Stabilization.
- The above rates are exclusive of any statutory levies which will be payable extra.
- Process for printing of TMO @ Rs. 10/- for each.
- Further, the charges in respect of preprocessing process where ever applicable, remains unchanged and are as under:
 - Charges for de-watering/ drying @ Rs. 1000/- MT on Hazardous waste having moisture content more than 40%.
 - Charges for neutralization @ Rs. 1000/- MT on Hazardous waste having pH between 4 and 2 and greater than 12.
 - We will also be charging neutralization @ Rs. 2000/- MT on Hazardous waste having pH lesser than 2.

SIGNED for & on Behalf of GEPIL (Haryana)

- For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

Director/Authorised Signatory

SIGNED for & on Behalf of Client

For SMITZ MARKETING

Manager



Schedule- II Transportation
Charges (Rs. per Km per MT)

Revised Rates effective from 01-04-2023 (Fuel Price: 90.12 per liter)

One Way Distance	1 MT			3 MT			7 MT			9 MT			12 MT			16 MT & Above		
	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost
Upto 75 KM	9.02	22.57	31.59	6.09	7.66	13.75	4.68	2.71	7.39	4.73	2.77	7.50	4.52	2.61	7.13	4.56	2.51	7.07
75 to 200 KM	9.03	16.06	25.09	5.25	5.71	10.96	4.09	1.93	6.02	4.15	1.99	6.14	3.96	1.82	5.78	4.01	1.73	5.74
>200 KM	9.03	15.15	24.18	5.25	4.99	10.24	4.09	1.59	5.68	4.15	1.65	5.80	3.96	1.57	5.53	4.01	1.47	5.48

Note:-

- The above revised rates are based on current (revised) Diesel price of Rs. 90.12 per liter. The 'Fuel Cost' component of the rates shall be adjusted based on the rates of Diesel at Faridabad (Haryana) on quarterly basis i.e. 1st of April, July, Oct. & Jan. of each year.
- The 'Other Cost' component of rates is firm up to 31.03.2024 and shall be subject to 3% escalation on annual basis thereafter.
- The rates indicated above are for actual Distance of the Generator's unit from the TSDF site. The chargeable distance will be double the actual one way distance from TSDF site to the Generator's unit i.e. to & fro for full truck load. Minimum charges payable will be Truck Capacity in MT *Rate per km/MT*To & fro distance of Generator's unit from TSDF Site. The Rates are Inclusive Toll Tax.
- The transportation rates are excluding loading, packing material, and any other statutory levies.
- The maximum loading time and detention charges beyond the free loading time for different capacity vehicles are as given below:

Sr. No	Vehicle Capacity	Free Loading Time	Detention Charges/hr
(i)	1 MT	2 hrs	300/-
(ii)	3 MT	2 hrs	300/-
(iii)	7 MT	3 hrs	360/-
(iv)	9 MT	3 hrs	360/-
(v)	12 MT	4 hrs	400/-
(vi)	16 MT	4 hrs	400/-

SIGNED for & on Behalf of GEPIL (Haryana)
For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

Director/Authorised Signatory

SIGNED for & on Behalf of Client

For SMITZ MARKETING

Manager



HARYANA STATE POLLUTION CONTROL BOARD
Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph. 0130-
2236119(O) Email:- hspcbrosr@gmail.com

(Hazardous Waste Manifest)

Form 10

[See rule 19(1)]

Manifest No:

64626574

WHITE

Copy 1

By Sender To HSPCB

HQ: Haryana State Pollution Control Board,
C-11, Sector-6, Panchkula 134109,
Ph-0172-2577870-73,
Email: hspcbho@gmail.com

1	Sender's Name, Mailing Address, Phone no & Email Address:	SMITZ MARKETING PLOT NO 522A PH II HSIIDC BARHI DISTT SONIPAT 9810323747 mail@smitz.in
2	Authorization Application No.:	31576693
3	Authorization Letter No and Date:	HWM/SON/2023/31576693, 2023-01-18
4	Authorization validity:	From: 2023-01-18 To: 2027-09-30
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd. Village Pali, Near Pali-Mohabatabad Stone Crusher Zone, Faridabad
6	Transport's Registration No:	HR-55-AQ-4751
7	Vehicle No. & Type:	4751 Truck
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad, Haryana 7290099681 haryana@luthraindia.com
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961, 07-08-2021
10	Total Quantity:	2.420 MT
11	Physical Form:	Solid,
12	Number of Containers:	1
		Container 1 2.420 MT
13	Name of Schedule:	Schedule I
	Name of Process/Sub Class/Basel no:	HA Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's)
	Name of Process Waste (Category No):	Chemical sludge from waste water treatment
	Detail/Reason of Subclass/Basel no:	
	Quantity:	2.420 MT
	Waste Type:	Landfillable
	Waste Storage:	Others bags
	Waste Description:	ETP Sludge
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
	Name & Stamp of Industry :	SMITZ MARKETING Date : 10-Apr-24 Signature
15	Transporter Acknowledgement of Receipts of Wastes:	Stamp of: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd. Date : 10-Apr-24 Signature
16	Special handling instructions and additional information	
17	Receiver's Certification for receipt of Hazardous and other waste:	Stamp of: M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad Date: - - - - Signature

M/s Gujarat Enviro Protection &
Infrastructure Pvt. Ltd.
Pali Crusher Zone, FARIDABAD

For SMITZ MARKETING

Authorised Signatory

STATE POLLUTION CONTROL BOARD
 Opp. General Hospital, Delhi Road, Sonapat Ph. 0130-
 2236119(O) Email:- hspcbrosr@gmail.com
 (Hazardous Waste Manifest)

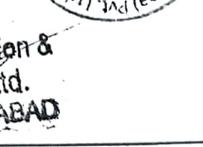
Manifest No:
 70252559
 WHITE

Copy 1

Form 10
 [See rule 19(1)]

By Sender To HSPCB

Haryana State Pollution Control Board,
 Sector-6, Panchkula 134109,
 Ph-0172-257780-73,
 Email: hspcbho@gmail.com

1	Sender's Name, Mailing Address, Phone no & Email Address:	SMITZ MARKETING PLOT NO 522A PH II HSIIDC BARHI DISTT SONIPAT 9810323747 mail@smitz.in			
2	Authorization Application No.:	31576693			
3	Authorization Letter No and Date:	HWM/SON/2023/31576693, 2023-01-18			
4	Authorization validity:	From: 2023-01-18 To: 2027-09-30			
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and infrastructure (Haryana) Pvt. Ltd. Village Pali near Pali Mohabatabad Stone Crusher Zone, Faridabad			
6	Transport's Registration No:	HR-38-A B-0719			
7	Vehicle No. & Type:	0719 Truck			
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, Faridabad, Haryana 7290099681 haryana@luthraindia.com			
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961, 07-08-2021			
10	Total Quantity:	0.425 MT			
11	Physical Form:	Solid,			
12	Number of Containers:	1 <table border="1"> <tr> <td>Container 1</td> <td>0.425</td> <td>MT</td> </tr> </table>	Container 1	0.425	MT
Container 1	0.425	MT			
13	Name of Schedule:	Schedule I			
	Name of Process/Sub Class/Basel no:	HA Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's)			
	Name of Process Waste(Category No):	Chemical sludge from waste water treatment			
	Detail/Reason of Subclass/Basel no:				
	Quantity:	0.425 MT			
	Waste Type:	Landfillable			
	Waste Storage:	Others bags			
	Waste Description:	ETP Sludge			
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations. Name & Stamp of Industry : SMITZ MARKETING Date :10-Jun-24 			
15	Transporter Acknowledgement of Receipts of Wastes:	Stamp of: Gujarat enviro Protection and infrastructure (Haryana) Pvt. Ltd. Date :10-Jun-24 			
16	Special handling instructions and additional information	use ppe's			
17	Receiver's Certification for receipt of Hazardous and other waste:	Stamp of: M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, Faridabad Date: - - Signature 			

For SMITZ MARKETING

 Authorised Signatory



HARYANA STATE POLLUTION CONTROL BOARD
Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph. 0130-
2236119(O) Email:- hspcbrosr@gmail.com

(Hazardous Waste Manifest)

Form 10

[See rule 19(1)]

Manifest No:
85360612

Copy 1

WHITE

By Sender To HSPCB

HQ: Haryana State Pollution Control Board,
C-11, Sector-6, Panchkula 134109,
Ph-0172-2577870-73,
Email: Hqhspcb@hspcb.org.in

1	Sender's Name, Mailing Address, Phone no & Email Address:	SMITZ MARKETING PLOT NO 522A PH II HSIIDC BARHI DISTT SONIPAT 9810323747 mail@smitz.in			
2	Authorization Application No.:	31576693			
3	Authorization Letter No and Date:	HWM/SON/2023/31576693 , 2023-01-18			
4	Authorization validity:	From: 2023-01-18 To: 2027-09-30			
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and infrastructure (Haryana) Pvt. Ltd. Village Pali near Pali Mohabatabad Stone Crusher Zone, Faridabad			
6	Transport's Registration No:	HR-38-AG-9812			
7	Vehicle No. & Type:	9812 Truck			
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad, Haryana 7290099681 haryana@luthraindia.com			
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961 , 07-08-2021			
10	Total Quantity:	1.590 MT			
11	Physical Form:	Solid,			
12	Number of Containers:	1			
		<table border="1"> <tr> <td>Container 1</td> <td>1.590</td> <td>MT</td> </tr> </table>	Container 1	1.590	MT
Container 1	1.590	MT			
13	Name of Schedule:	Schedule I			
	Name of Process/Sub Class/Basel no:	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's)			
	Name of Process Waste(Category No):	Chemical sludge from waste water treatment			
	Detail/Reason of Subclass/Basel no:				
	Quantity:	1.590 MT			
	Waste Type:	Landfillable			
	Waste Storage:	Others bags			
	Waste Description:	ETP Sludge			
14	Sender's Certificate:				
	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.				
	Name & Stamp of Industry : SMITZ MARKETING	Date :14-Nov-24 Signature			
15	Transporter Acknowledgement of Receipts of Wastes:				
	Stamp of: Gujarat enviro Protection and infrastructure (Haryana) Pvt. Ltd.	Date :14-Nov-24 Signature			
16	Special handling instructions and additional information	use ppe's			
17	Receiver's Certification for receipt of Hazardous and other waste:				
	Stamp of: M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad				
	Date: _ - _	Signature			

For SMITZ MARKETING

 Authorised Signatory



HARYANA STATE POLLUTION CONTROL BOARD
Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph. 0130-
2236119(O) Email:- hspcbrosr@gmail.com

(Hazardous Waste Manifest)

Form 10
[See rule 19(1)]

Manifest No:
96102496

WHITE

Copy 1

By Sender To HSPCB

HQ: Haryana State Pollution Control Board,
C-11, Sector-6, Panchkula 134109,
Ph-0172-2577870-73,
Email: Hqhspcb@hspcb.org.in

1	Sender's Name, Mailing Address, Phone no & Email Address:	SMITZ MARKETING PLOT NO 522A PH II HSHDC BARIH DISTT SONIPAT 9810323747 maj@smitz.in
2	Authorization Application No.:	11576693
3	Authorization Letter No and Date:	HWM/SON/2021/11576693, 2021-01-18
4	Authorization validity:	From 2021-01-18 To 2027-09-30
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd Village-Pali Near Pali-Mohabatabad Stone Crusher Zone, Faridabad
6	Transport's Registration No:	HR-38-Y-2669
7	Vehicle No. & Type:	2669 Truck
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad, Haryana 7290099681 haryana@lutlraindia.com
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961, 07-08-2021
10	Total Quantity:	3 MT
11	Physical Form:	Solid,
12	Number of Containers:	1 Container 1 3 MT
13	Name of Schedule:	Schedule I
	Name of Process/Sub Class/Basel no:	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's)
	Name of Process Waste(Category No):	Chemical sludge from waste water treatment
	Detail/Reason of Subclass/Basel no:	
	Quantity:	3 MT
	Waste Type:	Landfillable
	Waste Storage:	Others bags
	Waste Description:	ETP Sludge
14	Sender's Certificate:	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.
	Name & Stamp of Industry : SMITZ MARKETING	Date : 04-Mar-25 Signature
15	Transporter Acknowledgement of Receipts of Wastes:	Stamp of: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd Date: 04-Mar-25 Signature
16	Special handling instructions and additional Information	use ppe's
17	Receiver's Certification for receipt of Hazardous and other waste:	Stamp of: M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad Date: _____ Signature

For SMITZ MARKETING
Authorised Signatory



SMITZ MARKETING
PLOT NO. 522A, PH-II, HSIIDC BARHI,
DISTT SONIPAT

SONIPAT,131101

Dear Sir,

Please find attached Invoice No. 8019162215 dated 04.03.2025 in respect of waste collected in 04.03.2025 for treatment & disposalwise manifest no 1407081712 and manifest copy no: 6.

You are requested to kindly make this payment by due date to avoid penal interest payment etc.

Collection Charges	Qty	Rate	KM To & FROM	Veh Capacity	Amount (Rs.)
	3.385	6.29	290	9.000	11,387.54

Remark : If Qty is greater than vehicle capacity then , Qty*Rate*KM will be applicable otherwise Veh Capacity*KM*Rate

One Way Distance	1 MT	3 MT	7 MT	9 MT	12 MT	16 MT
0 To 75	32.30	14.02	7.38	7.66	7.11	7.06
76 To 200	25.61	11.19	5.99	6.29	5.75	5.72
>= 201	24.67	10.45	5.64	5.94	5.49	5.45

Collection Charges	Free Loading Time	Free Loading Minutes	Waiting Charge Per Hr(Rs.)	Waiting Charge (Per Minutes)	Waiting Time	Diff (B-A)	Waiting Charge
		(A)		(C)	(B)	(D)	(C*D)
1	2	120	300	5	0	0	0
3	2	120	300	5	0	0	0
7	3	180	360	6	0	0	0
9	3	180	360	6	205	25	150
10	2	120	300	5	0	0	0
12	4	240	400	7	0	0	0
Total							150

CRF Surcharges @5%	332.41
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TYPE	MANIFEST NO	QTY	RATE	AMOUNT
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Other Additional Charges	JOB Charges	Weighing Charges	Total Amount
	0.00	0.00	0.00

For, Gujarat Enviro-Protection And Infrastructure (Haryana) Pvt Limited

For SMITZ MARKETING
[Signature]
Authorised Signatory

[Circular Stamp]
Director/Authorized Signatory



Transport Movement Order

Gujarat Enviro-Protection And Infrastructure (Haryana) Pvt Limited



TMO NO. 1407081712

DATE: 03.03.2025



Copy 1 : Sender Copy



Sender's Details

Name: SMITZ MARKETING
Address: PLOT NO. 522A, PH-II, HSIIDC BARHI,,DISTT SONIPAT,,SONIPAT,Haryana
Mobile No: 8860884661
Email Id: INFO@SMITZ.IN
Sender's Authorization No: HSPCB/COSENT/:313101722SO
 NCTO30439354

Waste Details

Waste Description : ETP SLUDGE-35.3-LFOOLF
Physical Status : SOLID
Request QTY : 3.000 (IN MT)
Reported Qty : Actual Qty: 3.385
Packing Type
 Bags
 Drums
 Loose
Nos.

Receiver's Details

Name: Gujarat Enviro-Protection And Infrastructure (Haryana) Pvt Limited
Address: Pall Stone,Crusher Zone,Mohabatatabad,Faridabad-121001
Mobile No:
Email Id:
Receiver Registration No: HSPCB/CONSENT/:32022091
Lat-Long:

Transporter Details

Name: Gujarat Enviro-Protection And Infrastructure (Haryana) Pvt Limited
Address: Pall Stone,Crusher Zone,Mohabatatabad,Faridabad-121001
Mobile No:
Date Of Departure: 03.03.2025



Vehicle Details

Type Of Vehicle: TRUCK
Vehicle Number: HR-38-Y-2669
Vehicle Capacity: 9,000
Driver Name:
Driver Mobile No:
Driving Licence:
Insu Exp. Date: 30.05.2025
PUC Exp. Date: 27.02.2026

Waste Transporter Details

Particulars	DATE	TIME	TMR
Site Out:	04/03/25	05:45	396942
Client Entry:		13:15	
Client Exit:		16:40	
Site Inw:		21:45	397260 717P



For SMITZ MARKETING
Authorised Signatory

Pall Stone,Crusher Zone,Mohabatatabad,Faridabad-121001

Note: Use Personal Protective Equipments While Handling Waste #StaySafe #StayProtected



Gujarat Enviro-Protection And Infrastructure (Haryana) Pvt Limited

Pali Stone, Crusher Zone, Pali, Faridabad, 121001

WEIGHMENT SLIP (INWARD)



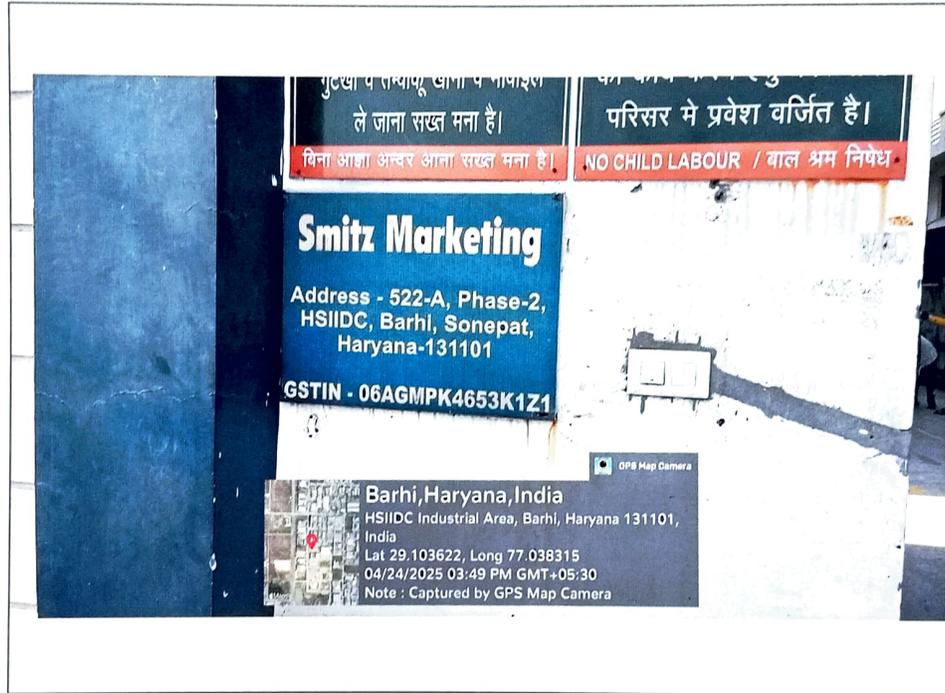
410001214		SMITZ MARKETING		TICKET DATE: 04.03.2025	
PLANNED VEHICLE: HR-38-Y-2669		ACTUAL VEHICLE: HR-38-Y-2669		SITE OUT DATE: 04.03.2025	
SITE IN DATE: 04.03.2025		TIME: 21:45:00		TIME: 22:22:00	
MANIFEST NO: 1407081712		DATE: 03.03.2025		DRIVER STATUS(Y/N)	
GROSS WEIGHT : 10.115		TARE WEIGHT : 6.730		NET WEIGHT : 3.385	
		NAME & SIGNATURE OF OPERATOR			
		Pali			

Printed By : WB 1102(DeepakSharma Gobolt)

Print Date : 05/03/2025-08:24

For SMITZ MARKETING

Authorised Signatory



For SMITZ MARKETING

 Authorized Signatory

SMITZ MARKETING
 HSIIDC, BARHI
 SONAPAT, HARYANA
 131101



For SMITZ MARKETING
[Signature]
Authorized Signatory

For SMITZ MARKETING
[Signature]
Authorized Signatory



For SMITZ MARKETING


For SMITZ MARKETING

Authorised Signatory

5554

108

Transferred To

Hspcb Fee

₹2,00,000

Transferred successfully on Jan 18th, 2025, 6:32 PM

Transaction ID **1801BBD03584**

Transfer type **IMPS**

To **PUNJAB NATIONAL BANK**

Account Number **4916000100007912**

IFSC Code **PUNB0491600**

From **YES BANK**

From Account **070363200000510**

For SMITZ MARKETING

Authorised Signatory

5555
Transferred To

Hspcb Fee

₹4,500

Transferred successfully on Jan 18th, 2025, 6:11 PM

Transaction ID **1801B0D09115**

Transfer type **IMPS**

To **PUNJAB NATIONAL BANK**

Account Number **4916000100007912**

IFSC Code **PUNB0491600**

From **YES BANK**

From Account **070363200000510**

For SMITZ MARKETING


Authorised Signatory

VAKALATNAMA**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO. 622 OF 2024****IN RE:-****VARUN GULATI****...APPLICANT**

VERSUS

STATE OF HARYANA & ORS.**...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 9013082887, Email: vijay.kumar@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **23rd** day of... **August**...2025

Accepted, identified and certified subjected to the terms of the fees.

[SIDDHARTH BATRA] [ARCHNA YADAV]**[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]**

Advocates

Client

For SMITZ MARKETING
Proprietor

